

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 165 OF 2025

IN THE MATTER OF:

KISHAN LAL & ANR.

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS

.....RESPONDENT(s)

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*THROUGH COUNSEL*



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**DATE: 07.08.2025**

**PLACE: NOIDA**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**O.A. NO. 165 OF 2025**



**IN THE MATTER OF:**

**KISHAN LAL & ANR.**

**.....APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH & OTHERS**

**.....RESPONDENT(s)**

**RESPONSE ON BEHALF OF THE UTTAR PRADESH POLLUTION  
CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 24.04.2025  
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH NEW DELHI**

I, Ankit Singh aged about 38 years S/o Sh. Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad, Uttar Pradesh, do hereby solemnly affirm and state on oath as under:

**06 AUG 2025**



1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present report.
2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That the present matter was last listed for hearing on 24.04.2025, wherein the Hon'ble Tribunal directed as under:

*“7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.”*

4. That in compliance of the aforementioned order, the officials of Uttar Pradesh Pollution Control Board inspected the site in question on 14.05.2025.

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A Copy of the inspection report dt. 14.05.2025 has been annexed herewith as **ANNEXURE A-1.**

5. That during the aforementioned inspection, following observations were made:

**A. Description of the Said Site-**

6. The Integrated Township (Jaipuria Sunrise Greens), NH-24, Near Village Shahpur Bamheta, Ghaziabad is being developed by M/s SMV Agencies Pvt. Ltd., having its registered office at First Floor, Near Ritu Wears, Jaipuria Sunrise Plaza, Plot No. 12A, Ahinsa Khand-I, Indirapuram, Ghaziabad. The project consists of various Group housing societies- Organic homes, Divyansh, Golden Gate, Ruchika Sapphire, Aerocon Rainbow and residential plots from sector A to F.

7. The Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village- ShahpurBamheta, Ghaziabad, Uttar Pradesh, by M/s SMV Agencies Pvt. Ltd. has been licensed 300 Acres of land.

**B. Environmental Clearance**

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8. The integrated township project Jaipuria Sunrise Greens, located at NH-24, Village Shahpur Bamheta, Ghaziabad, being developed by M/s SMV Agencies Pvt. Ltd., was granted Environmental Clearance by the Ministry of Environment, Forest and Climate Change on 30.09.2011, with a subsequent clearance for expansion issued on 11.06.2018.

A copy of the clearance dt. 30.09.2011 and 11.06.2018 has been annexed herewith in **ANNEXURE A-2**.

**C. Grant of Consent to Establish(CTE)**

9. The Uttar Pradesh Pollution Control Board had earlier issued a Consent to Establish to the Project Proponent vide letter dated 02.12.2011.

A copy of the NOC dt. 02.12.2011 has been annexed herewith as **ANNEXURE A-3**.

10. The said CTE was subject to several specific conditions. A compliance report detailing adherence to those conditions has been submitted by the Project Proponent vide letter dated 13.06.2025.

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A copy of the Compliance Report dt. 13.06.2025 has been annexed herewith as ANNEXURE A-4.

11.M/s SMV agencies Pvt Limited applied for CTE renewal with Application No: 32052717 dated: 23.05.2025 and fresh CTO application with Application No: 32258441 dated: 03.06.2025, which is under consideration.

#### **D. Domestic Effluent Generation**

12. That on 14.05.2025, samples of the treated domestic effluent discharged from the various housing societies were collected and submitted to the regional laboratory for analysis. Brief detail of same is as follows: -

- Organic homes- As per the analysis report, the quality of the effluent sample was found beyond the prescribed standards.
- Divyansh- As per the analysis report, the quality of the effluent sample was found beyond the prescribed standards.
- Golden gate- As per the analysis report, the quality of the effluent sample was found to be within the prescribed standards.

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- Ruchika sapphire- The STP is not operational at present at the site due to the low volume of sewage being generated, therefore no sample could be collected during inspection.
- Aerocon Rainbow- As per the analysis report, the quality of the effluent sample was found beyond the prescribed standards
- Residential Plots from Sector A to F- effluent could not be collected because no discharge was occurring during the inspection.

A copy of the analysis reports have been annexed herewith as **ANNEXURE A-5.**

#### **E. Sewage Treatment Plant (STP) installed**

13. That STP's of different capacities have been installed at the various housing societies-

- Organic homes- a STP of 530 KLD was found to be installed/operated on MBBR technology.
- Divyansh housing society- a STP of 380 KLD capacity was found to be installed/operated on MBBR technology.
- Golden gate- a STP of 150 KLD capacity was found to be installed/operated on MBBR technology.

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- Ruchika Sapphire- a STP of 200 KLD capacity was found to be installed/operated on MMBR technology.
- Aerocon Rainbow- a STP of 240 KLD capacity was found to be installed/operated.
- Residential plots- a STP of 100 KLD capacity was found to be under construction on MMBR technology.

**Photographs of the STPs have been attached within the inspection report i.e. ANNEXURE A-1**

**F. Electricity supply system in the project-**

14. For electricity supply in the project, DG sets of different capacities have been installed or are operational. Along with DG sets it is obligatory to set up chimneys and RECD (Retrofit Emission Control Device) on the DG sets as per CAQM Direction no. 76.

- Organic homes-

Compliance- For electricity supply in the project, two DG (Diesel Generator) sets of capacities 500 KVA and 750 KVA have been installed/are operational. Chimneys are being installed on these DG sets as per the prescribed standards.

Non- compliance- RECD (Retrofit Emission Control Device) / Dual Fuel Kits have not been installed on these DG sets.

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- Divyansh-

Compliance- For electricity supply in the project, two DG (Diesel Generator) sets of capacities 320 KVA (CPCB IV) capacity each have been installed.

Non-compliance- Chimneys have not been installed on these DG sets as per the standards.

- Golden gate-

Compliance- For electricity supply in the project, two DG (Diesel Generator) sets of capacities 200 KVA (CPCB IV) and 250 KVA (CPCB IV) have been installed.

Non-compliance- chimneys have not been installed on these DG sets as per prescribed standards.

- Ruchika sapphire-

Compliance- for electricity supply in the project, two DG sets of CPCB Phase IV capacity- 320 kVA and 160 kVA have been installed.

Non-compliance- chimneys have not been installed on the DG sets as per standards.

- Aerocon Rainbow-

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Compliance- For electricity supply in the project, two DG (Diesel Generator) sets of capacities 250 KVA and 300 KVA (CPCB IV) have been installed.

Non-compliance- chimneys have not been installed on them as per the standards and 250 kVA DG set does not have a RECD or dual fuel kit installed.

### **G. Prosecution Proceedings Against M/s Organic Homes**

15. That in the view of the construction by M/s Organic Homes (M/s Rise Projects Pvt. Ltd.), Group Housing Society without obtaining NOC from the UPPCB, Suit No. 78516/2020 has been filed for prosecution against the said project in the CGM Court, Lucknow, which is presently under consideration.

A Copy of the letter dt. 17.12.2020 and e-courts case status have been annexed herewith as

### **ANNEXURE A-6**

### **G. ISSUANCE OF SHOW CAUSE NOTICE**

16. That a subsequently, the UPPCB issued a show cause notice dt. 04.08.2025 to the Project Proponent and directed them as to why not the action of



prosecution be initiated against responsible persons of M/s SMV Agencies Pvt. Ltd.

A Copy of the show cause notice has been annexed herewith as ANNEXURE A-7.

17. That in light of the above, the UPPCB has ensured necessary compliance in strict adherence to the directions issued by the Hon'ble Tribunal. To upkeep the majesty of the Hon'ble Courts of law is always the duty concern for Deponent herein.
18. Hence, the present report is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

*[Handwritten Signature]*  
**DEPONENT**

### VERIFICATION

Verified at Ghaziabad on this 6th day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 18 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



**ATTESTED**

*[Handwritten Signature]*  
 (Sandeep Sharma)  
 Reg. No. 1186/98  
 NOTARY PUBLIC  
 Ghaziabad (U.P.)

*[Handwritten Signature]*  
**DEPONENT**

**06 AUG 2025**



क्षेत्रीय कार्यालय-उ०१४ प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.co.in](http://www.uppcb.co.in), e-mail: [roghaziabad@uppcb.in](mailto:roghaziabad@uppcb.in)

संदर्भ संख्या : ३५४ / १६७-२५० / २०२५

दिनांक ०५/०६/२०२५

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-१),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय:** मैसर्स एस०एम०वी० एजेन्सीज प्रा०लि०, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन०एच०-२४, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

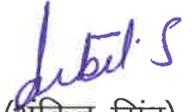
महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या १६५/२०२५ किशन लाल एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक १४.०४.२०२५ के क्रम में परियोजना का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनांक १४.०५.२०२५ को किया गया। इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन०एच०-२४, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद की स्थापना विकासकर्ता मैसर्स एस०एम०वी० एजेन्सीज प्रा०लि०, प्रथम तल, नियर रितू वियरस, जयपुरिया सनराइज प्लाजा, प्लाट नं० १२ए, अहिंसा खण्ड, गाजियाबाद द्वारा की जा रही है। विस्तृत निरीक्षण आख्या संलग्न है।

आख्यानुसार परियोजना मैसर्स एस०एम०वी० एजेन्सीज प्रा०लि०, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन०एच०-२४, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाईन के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ के सुसंगत प्राविधानों के अन्तर्गत कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक: उपरोक्तानुसार।

भवदीय

  
(अकित सिंह)  
क्षेत्रीय अधिकारी  
etc  
me

मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटेड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद की निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 165/2025 किशन लाल एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 14.04.2025 के मुख्य अंश निम्नवत् है:-

“.....3. Complaint of the applicant is that respondent no.2 has not obtained the environmental clearance in terms of the EIA Notification, 2006 nor it has got the Consent To Establish (CTE) and Consent To Operate (CTO).

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.....”

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 14.04.2025 के क्रम में परियोजना का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 14.05.2025 को परियोजना प्रतिनिधि श्री शशांक वार्ष्णेय, जी0एम0 प्रोजेक्ट की उपस्थिति में किया गया। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. इन्टीग्रेटेड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद की स्थापना विकासकर्ता मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, प्रथम तल, नियर रितू वियरस, जयपुरिया सनराइज प्लाजा, प्लाट नं0 12ए, अहिंसा खण्ड, गाजियाबाद द्वारा की जा रही है, जिसके अन्तर्गत निम्नलिखित ग्रुप हाउसिंग परियोजनाएँ स्थापित/संचालित पायी गयी:-

a. **मैसर्स आर्गेनिक्स होम्स, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-**परियोजना निरीक्षण के समय श्री भोजपाल, परियोजना प्रबन्धक उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-

- I. निरीक्षण के समय पाया गया कि परियोजना में कुल 10 टावर (900 पलैट) निर्मित है, जिसमें 150 पलैट्स में निवास किया जाना सूचित किया गया है। परियोजना में वर्तमान में कुल 07 टावर संचालित है एवं 03 टावर में निर्माण/फिनिशिंग का कार्य किया जा रहा है।
- II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 530 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति पर स्थापित/संचालित पाया गया। परियोजना से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। निरीक्षण के समय परियोजना प्रतिनिधि को प्राप्त कराये गये नोटिस की प्रति संलग्न है।
- III. प्राप्त विश्लेषण आख्यानुसार प्रचालको की मात्रा निर्धारित मानको से अधिक पायी गयी। विश्लेषण आख्या संलग्न है। निरीक्षण के दौरान लिये गये फोटोग्राफ निम्नवत् है:-



*Anshul*

- IV. परियोजना में विद्युत आपूर्ति हेतु 096 डी0जी0 सेट्स क्षमता 500 के0वी0ए0 एवं 750 के0वी0ए0 स्थापित/संचालित है, जिन पर मानको के अनुरूप चिमनी की स्थापना का कार्य किया जा रहा है। उक्त डी0जी0 सेट्स पर आर0ई0सी0डी0/डयूल फ्यूल किट की स्थापना नहीं की गयी है।
- V. कार्यालय अभिलेखानुसार उक्त परियोजना मैसर्स आर्गेनिक्स होम्स(मैसर्स राइज प्रोजेक्ट्स प्रा0लि0), ग्रुप हाउसिंग सोसायटी द्वारा राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किये बिना परियोजना का निर्माण किये जाने के दृष्टिगत उक्त परियोजना के विरुद्ध सी0जी0एम0 कोर्ट, लखनऊ में अभियोजनात्मक कार्यवाही हेतु वाद संख्या 78516/2020 दायर किया गया है, जो कि वर्तमान में विचाराधीन है।
- b. **मैसर्स दिव्यांश, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-**परियोजना निरीक्षण के समय श्री राजकुमार, फैंसिलिटि मैनेजर उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-
- I. परियोजना में कुल 600 फ्लैट्स है। निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना में 200 फ्लैट्स में निवास किया जाना सूचित किया गया है।
  - II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 380 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति पर स्थापित/संचालित पाया गया। परियोजना से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। निरीक्षण के समय परियोजना प्रतिनिधि को प्राप्त कराये गये नोटिस की प्रति संलग्न है।
  - III. प्राप्त विश्लेषण आख्यानुसार प्रचालको की मात्रा निर्धारित मानको से अधिक पायी गयी। विश्लेषण आख्या संलग्न है। निरीक्षण के दौरान लिये गये फोटोग्राफ निम्नवत् है:-



- IV. परियोजना में विद्युत आपूर्ति हेतु 02 डी0जी0 सेट्स सी0पी0सी0बी0 चतुर्थ क्षमता 320 के0वी0ए0 स्थापित है, जिन पर मानको के अनुरूप चिमनी स्थापित नहीं की गयी है।
- c. **मैसर्स गोल्डन गेट, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-** परियोजना निरीक्षण के समय श्री विशाल श्रीवास्तव, वाईस प्रेसिडेंट उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-

- I. निरीक्षण के समय पाया गया कि परियोजना में कुल 228 फ्लैट्स निर्मित हैं, जिसमें 100 फ्लैट्स में निवास किया जाना सूचित किया गया है।
- II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 150 केएलडी क्षमता का एसटीपी एमएमबीआर पद्धति पर स्थापित/संचालित पाया गया। परियोजना से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। निरीक्षण के समय परियोजना प्रतिनिधि को प्राप्त कराये गये नोटिस की प्रति संलग्न है।
- III. प्राप्त विश्लेषण आख्यानानुसार प्रचालको की मात्रा निर्धारित मानको के अनुरूप पायी गयी। विश्लेषण आख्या संलग्न है। निरीक्षण के दौरान लिये गये फोटोग्राफ निम्नवत् है:-



- IV. परियोजना में विद्युत आपूर्ति हेतु 02 डीजी सेट्स सीपीसीबी चर्तुथ क्षमता 200 केवीए एवं 250 केवीए स्थापित हैं, जिन पर मानको के अनुरूप चिमनी स्थापित नहीं की गयी है।

d. मैसर्स रूचिका सफायर, ग्रुप हाउसिंग सोसायटी, एनएच-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:- परियोजना निरीक्षण के समय श्री सुधीर, प्रोजेक्ट मैनेजर उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् है:-

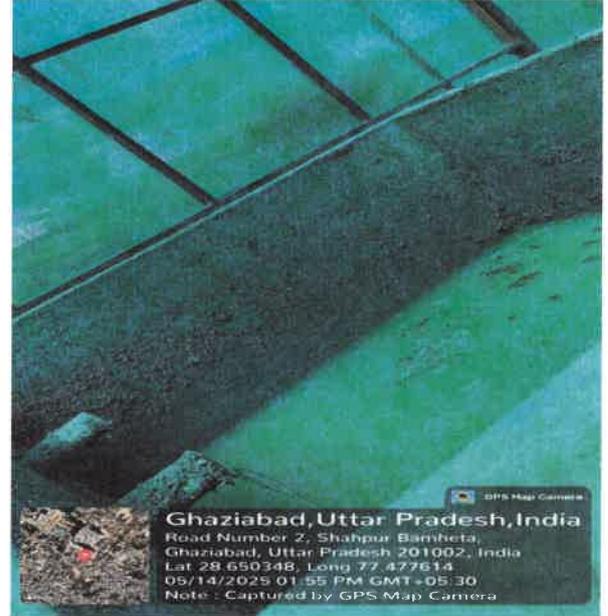
1. निरीक्षण के समय पाया गया कि परियोजना में कुल 306 फ्लैट्स निर्मित हैं। निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में मात्रा 15 फ्लैट्स में निवास किया जाना सूचित किया गया है।
2. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 200 केएलडी क्षमता का एसटीपी एमएमबीआर पद्धति पर स्थापित है। परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में सीवेज अल्प मात्रा में जनित होने के कारण एसटीपी का संचालन नहीं किया जा रहा है। निरीक्षण के दौरान लिये गये फोटोग्राफ निम्नवत् है:-



3. परियोजना में विद्युत आपूर्ति हेतु 02 ~~98~~ डी0जी0 सेट्स सी0पी0सी0बी0 चतुर्थ क्षमता 320 के0वी0ए0 एवं 160 के0वी0ए0 स्थापित है, जिन पर मानको के अनुरूप चिमनी स्थापित नहीं की गयी है।

e. **मैसर्स एकोकान रेनवो, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-** परियोजना निरीक्षण के समय श्री सौरभ कुमार त्यागी, एस0टी0पी0 इन्चार्ज उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-

- I. निरीक्षण के समय पाया गया कि परियोजना में कुल 304 फ्लैट्स निर्मित है, जिसमें 200 फ्लैट्स में निवास किया जाना सूचित किया गया है।
- II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 240 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति पर स्थापित/संचालित पाया गया। परियोजना से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। निरीक्षण के समय परियोजना प्रतिनिधि को प्राप्त कराये गये नोटिस की प्रति संलग्न है।
- III. प्राप्त विश्लेषण आख्यानुसार प्रचालको की मात्रा निर्धारित मानको से अधिक पायी गयी। विश्लेषण आख्या संलग्न है। निरीक्षण के दौरान लिये गये फोटोग्राफ निम्नवत् है:-



IV. परियोजना में विद्युत आपूर्ति हेतु 02 डी0जी0 सेट्स क्षमता 250 के0वी0ए0 एवं सी0पी0सी0बी0 चतुर्थ 300 के0वी0ए0 स्थापित है, जिन पर मानको के अनुरूप चिमनी स्थापित नहीं की गयी है। 250 के0वी0ए0 क्षमता के डी0जी0 सेट पर आर0ई0सी0डी0/डयूल फ्यूल किट की स्थापना नहीं की गयी है।

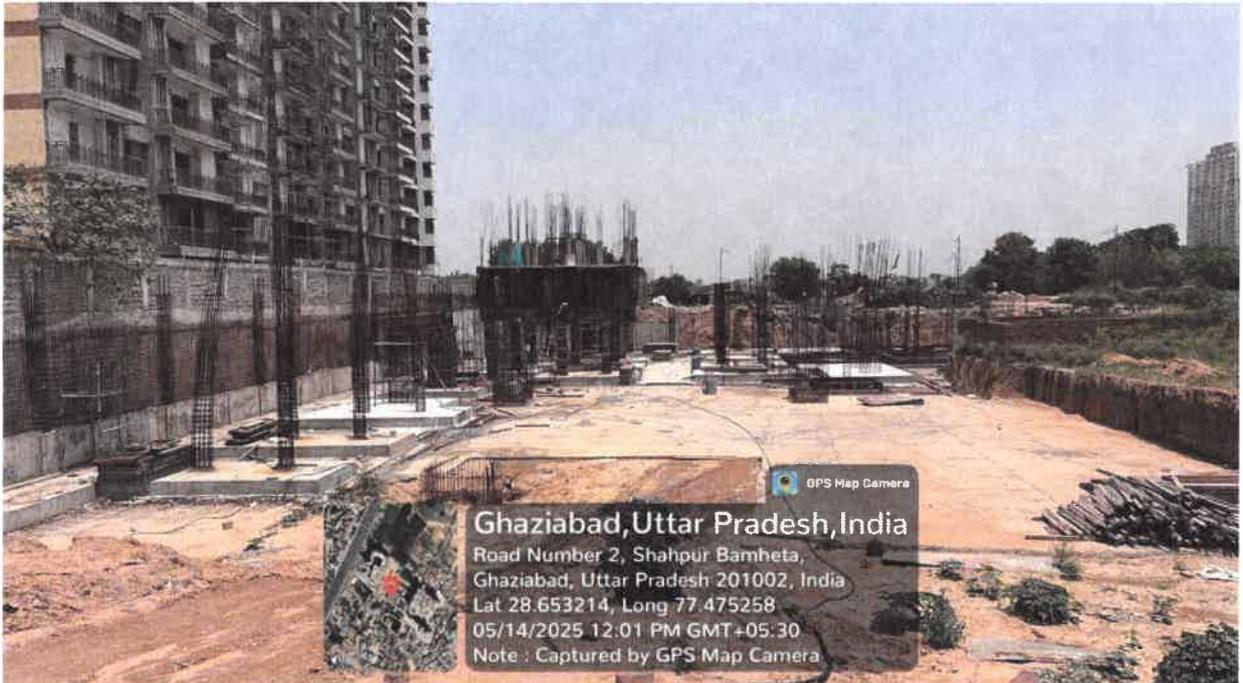
f. **मैसर्स आवासीय प्लॉट सेक्टर ए से एफ, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-** परियोजना निरीक्षण के समय श्री अश्वनी कुमार सिंह, प्रोजेक्ट मैनेजर उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-

- I. निरीक्षण के समय पाया गया कि परियोजना में सेक्टर ए से एफ तक कुल 800 आवासीय प्लॉट विकसित है, जिनमें से लगभग 100 प्लॉट पर भवनों में निवास किया जाना सूचित किया गया है।
- II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 100 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति का निर्माणाधीन पाया गया। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना से जनित उत्प्रवाह को पाईप लाईन द्वारा स्थानीय नाले के माध्यम से अन्ततः डासना ड्रेन में निस्तारित किया

जाता है, किन्तु निरीक्षण के समय उत्स्रवाह निस्तारित न होने के कारण नमूना एकत्रित नहीं किया जा सका। निरीक्षण के दौरान लिये गये फोटोग्राफ निम्नवत् है:-



2. निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना/इन्टीग्रेटिड टाउनशिप जयपुरिया सनराइज ग्रीन्स एन0एच0-24, ग्राम शाहपुर बम्हेटा, गाजियाबाद को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 30.09.2011 तदोपरान्त विस्तारीकरण हेतु पत्र दिनांक 11.06.2018 द्वारा पर्यावरणीय स्वीकृति निर्गत की गयी है, छायाप्रति संलग्न है, किन्तु पर्यावरणीय स्वीकृति में निहित शर्तों की अनुपालन आख्या प्रस्तुत नहीं की गयी है।
3. परियोजना/इन्टीग्रेटिड टाउनशिप जयपुरिया सनराइज ग्रीन्स एन0एच0-24, ग्राम शाहपुर बम्हेटा, गाजियाबाद को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 02.12.2011 द्वारा अनापत्ति प्रमाण पत्र निर्गत किया गया है, जिसकी वैधता अवधि 05 वर्ष हेतु मान्य थी। जबकि परियोजना इन्टीग्रेटिड टाउनशिप के अन्तर्गत कुछ भाग का निर्माण कार्य प्रगति पर पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है:-

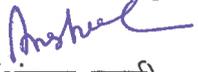


4. कार्यालय अभिलेखानुसार मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स) द्वारा उक्त विकसित आवासीय परियोजनाओं के सम्बन्ध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण

निवारण तथा नियंत्रण) अधिनियम 190 के प्राविधानों के अन्तर्गत राज्य से सहमति जल/वायु प्राप्त नहीं की गयी है।

- परियोजना विकासकर्ता मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स) को इस कार्यालय के पत्र संख्या 276/एन0जी0टी0-250/2025 दिनांक 23.05.2025 द्वारा सूचना प्रेषित किये जाने हेतु नोटिस प्रेषित किया गया है, जिसका प्रतिउत्तर इस कार्यालय में अप्राप्त है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये परियोजना मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाईन के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के सुसंगत प्राविधानों के अन्तर्गत कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

  
(अंशुल शर्मा)

सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी



FORM XII  
UTTAR PRADESH POLLUTION CONTROL BOARD  
INS-2, SECTOR-16, VASUNDHRA, GHAZIABAD, - 201012  
NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED  
(See Rule-31)

To

M/s. Orime Pvt. Ltd.  
Jas Puraya, Gurgaon, N.H. 7, Gurgaon

Take Notice that it is intended to have analysed the sample of water/Sewage effluent / Trade effluent which is being taken today the 14th day of 20th From (1)

Encl. attached 5/1/12  
Anshul Kumar (Anshul Sharma)

Name & designation of the person who takes the sample

To

(1) Here specify that stream wall, Plant Vessel or Place from where the sample is taken.  
M/S. Orime Pvt. Ltd.  
9875739362

FORM XII

UTTAR PRADESH POLLUTION CONTROL BOARD

INS-2, SECTOR-16, VASUNDHRA, GHAZIABAD, - 201012

NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED

To

Group having brand 'Aurora Kanbow' (See Rule-21)  
Gh-2, Jaipur surrve Gaur. NH-24, Ghaziabad

Take Notice that it is intended to have analysed the sample of water/Sewage effluent / Trade effluent which is being taken today the 15th day of July 2015 From (1)

Prakash Kumar  
(Owner/Manager) (Resident/Member)  
etc

Name & designation of the person who takes the sample

Prakash Kumar

To

(1) Here specify that stream well, Plant Vessel or Place from where the sample is taken.  
In Saunoh ki Tirth facility manager (9690706146)

FORM XII

UTTAR PRADESH POLLUTION CONTROL BOARD

INS-2, SECTOR-16, VASUNDHRA, GHAZIABAD, - 201012

NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED

(See Rule-31)

To Group Housing Project Divyansh

GH-2, Jaipurin Supreme Guesst, NII 29, Ghazipurad

Take Notice that it is intended to have analysed the sample of water/Sewage effluent / Trade effluent which is being taken today the 20th day of 2015 From (1)

Time / Control of STP

Signature of Ashish Mishra  
(Dharm Diver) (Inspector & Manager)  
LN AEE

Name & designation of the person who takes the sample

(1) Here specify that stream well, Plant Vessel or Place from where the sample is taken.

To Mr. Raj Kumar

Facility manager

FORM XII  
UTTAR PRADESH POLLUTION CONTROL BOARD

INS-2, SECTOR-16, VASUNDHRA, GHAZIABAD, - 201012  
NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED

(See Rule-31),

To

Group housing 2, The Golden Gate  
Gh 2, Jaipuria Sunrise Green, NH-24, Ahejgarh

Take Notice that it is intended to have analysed the sample of water/Sewage effluent / Trade effluent which is being taken today the 28.5 day of July 2025 From (1) hour order of STP

Shree IN 5/20  
(Signature) (Name)  
LP ATE

Name & designation of the person who takes the sample

To

(1) Here specify the Stream well, Plant Vessel or Place from where the sample is taken.  
Mr. Vikash Kumar  
Vice President



**REGIONAL LABORATORY GHAZIABAD**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32104310/Ghaziabad/2025

Date:30/05/2025

- 1- Name of Industry: Divyansh Onyx, Jaipuria Sun Rise Green
- 2- Address of Industry: Jaipuria Sun Rise Green
- 3- District: Ghaziabad
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Dhruv Dev Verma LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerricane for general parameters
- 9- Date of Sample Collection: 14/05/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 14/05/2025
- 12- Period of Analysis: 14/05/2025 to 19/05/2025
- 13- ULR Number: TC957325000000357F
- 14- Sampling Plan/Ref. No.: UPCB/GZB/WW/05/25/357
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.60		02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	130.0		10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1700.0		10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1830.0		10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	58.0		1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	348.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

**Remark:** Lab environment condition-25°C

**Analysed by-**  
**[Sangeeta Murty(JRF)]**

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**Rashmi Aarya (ASO)**

**Ankit Singh**  
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**Regional Officer**

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:09.06.2021	Page No.:Page 1 of 2
Amendment No.:01	Amendment Date.:01.03.2025	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY GHAZIABAD**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32103968/Ghaziabad/2025

Date:30/05/2025

- 1- Name of Industry: Arocon Rainbow, Jaipuria Sun Rise Green
- 2- Address of Industry: Jaipuria Sun Rise Green
- 3- District: Ghaziabad
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Dhruv Dev Verma LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerricane for general parameters
- 9- Date of Sample Collection: 14/05/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 14/05/2025
- 12- Period of Analysis: 14/05/2025 to 19/05/2025
- 13- ULR Number: TC957325000000355F
- 14- Sampling Plan/Ref. No.: UPCB/GZB/WW/05/25/355
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.60		02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	136.0		10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1900.0		10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	2036.0		10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	62.0		1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	350.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Lab environment condition-25°C

**Analysed by-**  
**[Sangeeta Murty(JRF)]**

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**Regional Officer**

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:09.06.2021	Page No.:Page 1 of 2
Amendment No.:01	Amendment Date.:01.03.2025	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY GHAZIABAD**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32103377/Ghaziabad/2025

Date:30/05/2025

- 1- Name of Industry: The Golden Gates, Jaipuria Sun Rise Green
- 2- Address of Industry: Jaipuria Sun Rise Green
- 3- District: Ghaziabad
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Dhruv Dev Verma LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerrycane for general parameters
- 9- Date of Sample Collection: 14/05/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 14/05/2025
- 12- Period of Analysis: 14/05/2025 to 19/05/2025
- 13- ULR Number: TC957325000000356F
- 14- Sampling Plan/Ref. No.: UPCB/GZB/WW/05/25/356F
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.40		02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	78.0		10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1200.0		10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1278.0		10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	18.0		1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	124.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

**Remark:** Lab environment condition-25°C

**Analysed by-**  
**[Sangeeta Murty(JRF)]**

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**Rashmi Aarya (ASO)**

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**Regional Officer**

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:09.06.2021	Page No.:Page 1 of 2
Amendment No.:01	Amendment Date.:01.03.2025	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY GHAZIABAD**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32102935/Ghaziabad/2025

Date:30/05/2025

- 1- Name of Industry: Organic Home, Jaipuria Sun Rise Green
- 2- Address of Industry: Jaipuria Sun Rise Green
- 3- District: Ghaziabad
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Dhruv Dev Verma LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerrycane for general parameters
- 9- Date of Sample Collection: 14/05/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 14/05/2025
- 12- Period of Analysis: 14/05/2025 to 19/05/2025
- 13- ULR Number: TC95732500000358F
- 14- Sampling Plan/Ref. No.: UPCB/GZB/WW/05/25/358
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.80		02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	140.0		10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1800.0		10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1940.0		10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	64.0		1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	380.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

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Remark: Lab environment condition-25°C

**Analysed by-**  
**[Sangeeta Murty(JRF)]**

**Authorized by**  
Digitally Signed by Rashmi Arya  
**Rashmi Arya**  
Date: 2025.05.31 11:03:23 +05'30'  
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**Ankit Singh**  
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**Regional Officer**

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:09.06.2021	Page No.:Page 1 of 2
Amendment No.:01	Amendment Date.:01.03.2025	Approved by: TM	Issued by: QM

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Uploaded on  
www.seiaaup.in

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Gulshan Kumar Dua,  
M/s SMV Agencies Pvt.Ltd,  
1 floor, Near Ritu Wears,  
Jaipuria Sunrise Plaza,  
Plot no- 12A, Ahinsa Khand,  
Ghaziabad, U.P.

Ref. No.....137...../Parya/SEAC/2895/2015

Date: 11/6 May, 2018

**Sub: Environmental Clearance for Expansion of integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd, Regarding.**

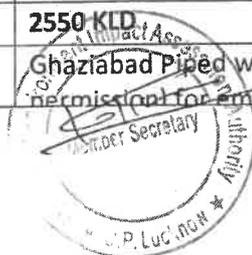
Dear Sir,

Please refer to your application/letters 14-01-2015, 21-07-2015, 18-06-2015, 16-08-2016 & 04-10-2016 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt. of UP on the subject as above. A presentation was made by Shri Raghvendra Singh, authorized representative of project proponent along with their consultant M/s Voyants Solutions Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

A presentation was made by Shri Shashank Varshney, representative of project proponent along with their consultant M/s Eko Pro Engineers Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Expansion of Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.
2. Salient features of the project:

Objective of the Project	INTEGRATED TOWNSHIP Complex with institutional, community Commercial End mixed facilities
Licensed Area	300 Acre; 1214047.5 m <sup>2</sup>
Encroachment	20.586 Acre; 153303.88 m <sup>2</sup>
Balance Scheme Area	279.415 Acre 1130143.81 m <sup>2</sup>
Master Plan Roads Facilities	47.34 Acre or 192386.63 m <sup>2</sup>
Net Area	231.875 Acre or 938351.75 m <sup>2</sup>
Required Green Area (15% of Net Area)	34.78 Acre or 140163.63 m <sup>2</sup>
Green Area Provided	37.72 Acre or 152848 m <sup>2</sup>
Plotted Area	83.7 Acre or: 38718.46 m <sup>2</sup>
Area for Group Housing	29.878 Acre or 120911 m <sup>2</sup>
Area for LIG/EWS Flats	6.19 Acre or: 5050 m <sup>2</sup>
Institutional/service/Community Area	86412 m <sup>2</sup>
Commercial area	43367 m <sup>2</sup>
Kiosk Area	730 m <sup>2</sup>
Internal Roads	67.435 Acre
Total Water Requirement	2550 KLD
Source of Water	Ghaziabad Piped water supply; Borewells (with CGWA permission for emergency use)



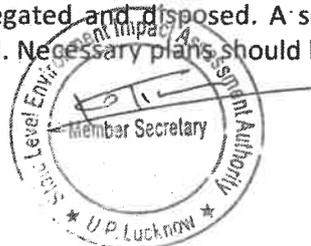
Wastewater Generation (90% o" total	2300 KLD
STP Capacity	1047 KLD + 500 KLD + 450 KLD
Solid Waste Management	It will be segregated into biodegradable, recyclable and others components; md composting/disposal will be ensured into municipal bins. Separate bins for biodegradable waste and recyclable waste will be
Rainwater Harvesting	Would be provided by individual project owners
Total Electrical Requirement	29MVA
Use of Solar energy	Solar lighting for common areas and solar water heaters
Soil Excavation	Not significant
CSR Activity	2% of total project cost Education, health care and village development
No Development Zone/ Eco-sensitive Zone	Project area does not fall in buffer zone of any such area. Nearest protected area is Okhla Bird Sanctuary located more than 20 Kms from the site

3. The project is covered under category 8 "b" of EIA notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24/12/2016 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 17/05/2018 & 29/05/2018 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general and specific conditions:-

**General Conditions:**

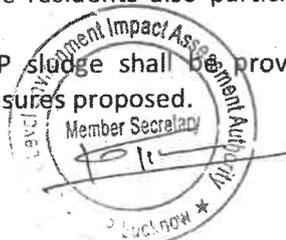
1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.



14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.



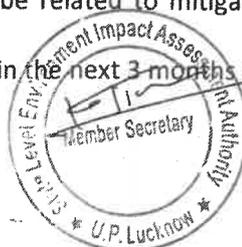
35. A report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise-emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use, The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.



56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

**Specific Conditions:**

1. Treated waste water shall be completely recycled and under no circumstances effluent of any kind shall not be discharged outside the premises and waste water management shall be ZLD.
2. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
3. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
4. The project proponent shall submit within the next 3 months the details on quantification of year wise CSR activities along with cost and other details. CSR activities must not be less 2% of the project cost. The CSR activities should be related to mitigation of Environmental Pollution and awareness for the same.
5. The project proponent shall submit within the next 3 months the details of estimated construction



- waste generated during the construction period and its management plan.
6. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
  7. The project proponent shall ensure that waste water is properly treated in STP and maximum reused for gardening, flushing system etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function.
  8. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
  9. The project proponent shall install micro solar power plants, Toilets in nearby villages, public place or school from CSR fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
  10. Separate rain water harvesting arrangements should be provided in all individual plots and that should be followed as per Govt. norms. The condition should be in added in the sale deed.
  11. Construction and maintenance for covered storm water Darin/disposal from the project site to existing Nala shall be done by the project proponent after taking the permission from the competent authority.
  12. 5% area of the total plot are shall be made available for the water body development including the peripheral green belt.
  13. AAQMS during the development activities and be submitted alongwith the compliance report.
  14. Provision of parking should be restricted to ECS as required under Development Authority bye-laws.
  15. Provision of setback on all sides should be made as per Development Authority bye-laws.
  16. Copy of all NOCs from different Departments shall be obtained prior to start of construction.
  17. Necessary planning for any anticipated expansion should be incorporated in present design in view of structural stability.
  18. An underground water reservoir shall be planned within the premises for storage of rain water.
  19. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2000 (as amended). Municipal solid waste management plan alongwith list of identified vendors should be submitted before the occupancy.
  20. 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt.
  21. Required no of trees should be proposed @ 01 tree/80 sqm, submit plan. Delete neem tree plantation from the plan.
  22. Project falling with in norm area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.
  23. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
  24. For the treatment for total sewage, a full-fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% waste water is to be treated in captive STP conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
  25. Dual plumbing should be adopted. Recycling of water as proposed shall be undertaken with regular testing and monitoring of treated water.
  26. Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in-house as manure and surplus manure should be managed by giving it to end users. STP shall be suitably located nearest to back side boundary with shortest out let. Operation and the

Member Secretary

- maintenance cost of the STP shall also be informed along with the compliance of the E-waste and municipal solid waste disposal.
27. Total cost of the project is Rs. 671 Crore. Corporate Social Responsibility (CSR) plan along with budgetary provision amounting to 2% of the total project cost (Rs. 13.42 Cr.) proposals phase wise work to be executed shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted alongwith six monthly compliance reports. Details of work executed till now should be submitted alongwith the photographs.
  28. LEDs should be used in all common areas and corridors. 100% solar lighting is to be provided in the open areas/ stairs cases.
  29. All entry/exit point should be bell mouth shaped.
  30. To discharge excess treated waste water into public drainage system, permission from the competent authority to be taken prior to any discharge.
  31. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
  32. Height of the stack should be provided based on combined DG sets capacity and be 6 mt higher than the tallest building. Necessary permission should be sought prior to operation of DG sets.
  33. Post project monitoring for air, water (surface + ground), Stack noise of D.G. sets, STP to be carried out as CPCB Guidelines.
  34. Crèche to be provided during the construction/operation phase.
  35. LIG & EWS housing to be provided as per U.P. Govt. Orders and building bye laws.
  36. Provision of separate room for senior citizen with proper amenities shall be made.
  37. Protection shall be provided on the windows of the high rise flats for security of residents.
  38. Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the Permission from the competent authority.
  39. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
  40. For any extraction of ground water, prior permission from CGWB shall be taken.
  41. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
  42. Possibilities of use of treated waste water for irrigation purposes should be explored. Drip irrigation should be tried upto extent possible. No fresh water will be used for irrigation purpose.
  43. Mobile toilets, safe drinking water facility, sanitation facility and eco friendly fuels etc. Shall be made available to the temporary residents/workers at the project site including the proper treatment and the disposal of the wastes.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site in not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 2, 4, 5 & 6 given in E.C. letter within 3 months, falling which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding



general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



**(Ashish Tiwari)**  
**Member Secretary, SEIAA**

No..... /Parya/SEAC/2895/2018      Dated: As above

**Copy with enclosure for Information and necessary action to:**

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Ghaziabad.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

**(Ashish Tiwari)**  
**Member Secretary, SEIAA**

4/1/11

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : up.sciaa@yahoo.com

Ref.No. 2347 Parya/SEAC/ 61 /2010/AD(V)Date 30 September, 2011

To,

Col. Ravi Sharma,  
Executive Vice President,  
M/s S.M.V. Agencies Pvt Ltd.  
9-B, "Hansalaya" 15, Barakhamba road,  
New Delhi-110001

Sub: Regarding the Environmental Clearance for Integrated township "Jaipuria Sunrise Greens", NH-24 near village- Shahpur, Bahmeta, Ghaziabad, U.P.

Dear Sir,

Please refer to your letter dated 25-06-2007, addressed to the Director, Directorate of Environment- Govt. of U.P. Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that:

1. Environmental Clearance is sought for Integrated Township "Jaipuria Sunrise Greens", NH-24, near village- Shahpur, Bahmeta, Ghaziabad, U.P.
2. The total Plot area is 300 Acres. The land measuring 180 Acres has already been acquired and remaining 120 Acres is in the process of acquisition.
3. The DPR designed on 300 acres land has been approved by the Ghaziabad Development Authority, letter dated 29/11/2006.
4. A development agreement has been made between the project proponent and Ghaziabad Development Authority on 13/02/2007.
5. The proposal is covered under category 8b of the EIA notification dated 14/9/2006 and the amendments thereof.

Based on the recommendations of the State Level Expert Appraisal Committee (Meeting held on 29/05/2008) the State Level Environment Impact Assessment Authority (Meeting held on 12/09/2011) has decided to grant the Environmental Clearance to the project proposals as above subject to the effective implementation of the following conditions:

General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P Pollution Control Board before start of construction.

71. Project proponents shall endeavor to obtain ISO 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purpose and compliance.

**Specific Conditions :**

1. Daily water requirements and waste water generation should be as per the revised water balance submitted by project proponents during the presentation.
2. It shall be ensured that no effluents are discharged out of project premises. A suitable water body shall be created to store the treated effluents during monsoon season.
3. Till such time as a comprehensive plan is not drawn up by the Ghaziabad Development Authority for treatment and disposal of municipal Solid Waste and an approved site available, it shall be the responsibility of the project proponents to ensure that Municipal Solid Wastes are treated and disposed within their premises in accordance to the Municipal Solid Wastes (Management and Handling) Rules, 2000. It should be ensured that any arrangement for this purpose shall be duly authorized by Ghaziabad Development Authority.
4. The conditions laid down in the development agreement dated 13/02/2007 made between G.D.A. and the Project Proponents should be followed.

The Committee also suggested that the matter should be considered in the light of MoEF notification dated 16/11/2011 and referred to government of India and State Government, U.P. under EP Act, 1986 for taking suitable action under law.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled. Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter. This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatnagar)  
Member Secretary, SELAA

**Copy for necessary action to:**

1. The ~~Regional~~ Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Parvathan Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-II, Aligarh, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Nodal Officer, SELAA, Directorate of Environment, U.P. Lucknow.

(O.P. Varma)  
Joint Director Cum Chief Appraisal

3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All tree-felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.

24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code, 2005 shall be compulsorily ensured.
26. It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.
28. It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. It shall be ensured to prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
41. High rise buildings should obtain clearance from aviation department or concerned authority.
42. Suitable measures shall be taken to restrain the development of small commercial activities or skums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that Itaracy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.

46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Health Impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ

संदर्भ संख्या F95604

/सी-१/एन०एच०डी०/बी-३३३/२०१२

दिनांक २७/२/१२

सेवा में,

मे० मैसर्स एस०एस०डी० एनेसी प्र० लि०,  
८ सी, इन्सायन, १५ बडकम्ब रोड,  
नई दिल्ली-०१

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /नई इकाई की स्थापना हेतु/ ~~कार्यालय इकाई की उत्पादन क्षमता में~~  
~~विस्तार/अंशों के प्रवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन~~

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक सुन्य का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : जयप्रिय सनराइज ग्रीन इंटिग्रेटेड ठंडरशिप  
परिचेजना, एन०एच०-२४, ग्राम सहस्रु बमहेय,  
गजियबाद

(ख) उत्पादन : मुकुण्ड क्षेत्रफल-१२१४०४३.५० वर्गमीटर में ३६९९ फ्लेट की आवासीय कारोनी,  
२३२९ आवासीय प्लॉट, कम्प्यूनाय मेटर, इन्सुलेशन फुल एरिअर की स्थापना

(कुल स्वरण क्षेत्रफल = 180 एकड़)

(ग) मुख्य कच्चे माल :

बिस्किंग मैटेरियल

(घ) औद्योगिक उत्प्रेषण की मात्रा :

रूप

(ङ) प्रयुक्त ईंधन :

डी०डी० सेट हेतु डीजल आवश्यकतानुसार

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पेंटिंक, उत्प्रेषण शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निम्नलिखित प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ..... 30/11/2012 ..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

~~सदस्य-सचिव~~

पृष्ठांकन सं.

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : ..... गजियबाद

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : ..... गजियबाद

मुख्य पर्यावरण अधिकारी

(सर्किल- १)

सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ३०/६/२०१२ तक अवश्य प्रस्तुत की जाए।

- ०- मैसर्स एस०एम०वी० एजेन्सी प्रा० लि० द्वारा जयपुरिया सनराइज ग्रीन इन्टीग्रेटेड टाउनशिप परियोजना एन०एच०-२४, ग्राम शाहपुर समेटेटा, गाजियाबाद द्वारा कुल भूखण्ड क्षेत्रफल १८० एकड़ में इन्टीग्रेटेड टाउनशिप परियोजना की स्थापना की जाये।
- ८- संस्था द्वारा परियोजना से जनित कुल घरेलू उत्प्रावह २९६ घनमीटर/दिन हेतु कुल १५०० घनमीटर/दिन क्षमता के ३ कुल ४५०० घनमीटर/दिन क्षमता के एस०टी०पी० की स्थापना की जाये तथा शुद्धिकृत उत्प्रावह को यथासंभव सिंचाई, फ्लशिंग एवं डी०जी० सेट कूलिंग हेतु प्रयुक्त किया जाये। शेष शुद्धिकृत उत्प्रावह को गाजियाबाद विकास प्राधिकरण द्वारा विकसित सीवर लाइन/अन्तिम निस्तारण बिन्दु तक स्वयं की पाइप लाइन द्वारा इस प्रकार निस्तारित किया जाये कि जल भराव की समस्या न रहे।
- ६- संस्था द्वारा सालिड वेस्ट मैनेजमेन्ट प्रवन्धन बायोकम्पास्टिंग एवं रिसाइकलिंग द्वारा प्रस्तावों के अनुरूप किया जाये।
- १०- समस्त प्रस्तावित डी०जी०सेट पर ध्वनि रोकक व्यवस्थाओं के साथ-साथ बोर्ड मानकों के अनुसार पर्याप्त ऊँचाई की चिमनी भी स्थापित की जायें।
- ११- संस्था प्रस्तावनुसार रेन वाटर हार्वेस्टिंग व्यवस्था स्थापित करें।
- १२- संस्था नियमानुसार कम से कम ३३ प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करें।
- १३- संस्था को यह अनापत्ति प्रमाण पत्र जल अधिनियम, १९८४ एवं वायु अधिनियम, १९८९ के प्रावधानों के अर्न्तगत निर्गत किया जा रहा है।
- १४- संस्था द्वारा पर्यावरण एवं वन मंत्रालय, भारत सरकार/स्टेट इन्वायरमेन्ट इम्पेक्ट असेसमेन्ट अथॉरिटी से पर्यावरणीय क्लीरेन्स प्राप्त किया जाये।
- १५- संस्था को निर्गत बैंक गारण्टी का अक्षरशः अनुपालन करना सुनिश्चित करें, अनुपालन न करने की दशा में संस्था द्वारा प्रेषित बैंक गारण्टी बोर्ड के पक्ष में अवमुक्त करा ली जायेगी एवं अधिनियमों के तहत कार्यवाही भी की जा सकती है।
- १६- अनापत्ति प्रमाण पत्र की वैधता ५ वर्ष या बैंक गारण्टी की वैधता तिथि से एक वर्ष पूर्व तक जो कम हो मान्य होगी।



**VENTURES**  
SHAPING TOMORROW

126

27/6/2025

Annexure A-5

**Jaipuria Group**  
REAL ESTATE DIVISION

June 13, 2025

To,  
The Regional Officer,  
UP Pollution Control Board  
2 I.N.S, Sector 16, Vasundhra  
Post Prahlad Garhi, Ghaziabad

**Sub: Reply to Showcause letter 276/NGT-250/2025 dated 23.05.2025 (NGT Case OA 165/2025, Kisan Lal Vs State of UP)**

Dear Sir,

This is in reference to your letter 276 / NGT-250/250 dated 23/05/2025 regarding NGT Case OA 165/2025, Kisan Lal Vs State of UP.

In response to the points raised in your letter regarding the inspection of our project/Integrated Township Jaipuria Sunrise Greens, conducted on 14.05.2025, we are providing the following information/documents:

1. Environmental Clearance from SEIAA, UP dated 11/06/2018, and compliance reports.
2. Compliance report for CTE dated 02.12.2011 under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.
3. Application for CTO/CCA to UPPCB.
4. Approved map from Ghaziabad Development Authority.
5. Details of water supply sources and application for a groundwater No Objection Certificate (NOC) to UPGWD.
6. Details of domestic effluent, capacity of STPs, design details, operation, and reuse/disposal of treated effluent.
7. Details of municipal solid waste generation and disposal.
8. Details of total constructed flats/developed plots, transfer, and Occupancy Certificates from the Ghaziabad Development Authority.
9. List of DG sets with capacity and compliance status with CAQM directions.
10. Details of dust control measures during construction activities.

We have enclosed the required information/documents as requested in your letter.

We assure you of our full cooperation in this matter.

Thank you, For **SMV AGENCIES PVT. LTD.**

Yours Sincerely

**Authorized Signatory**

For M/s SMV Agencies Pvt Ltd.  
Integrated Township (Jaipuria Sunrise Greens)  
(Authorized Signatory) 9091501032

*Arise GAS*  
*18/6/2025*  
*18/6/2025*

**SMV Agencies Pvt. Ltd. (A Star Ventures Initiative)**

Office : Basement, SB Block, Jaipuria Sunrise Plaza, Plot No.-12 A, Ahinsa Khand-I, Indirapuram, Ghaziabad - 201014  
CIN No. : U74899DL1994PTC062671

[www.starventures.co](http://www.starventures.co)

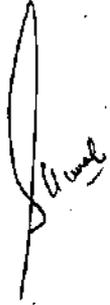
S.no	Conditions	Reply
1.	आप द्वारा स्थापित परियोजना / इंटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स nh 24 ग्राम शाहपुर बम्हेटा, गाज़ियाबाद को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा निर्गत पर्यावरणीय स्वीकृति की प्रति एवं उसमें निहित शर्तों की अनुपालन आख्या।	The project was granted Environmental Clearance from SEIAA, UP, vide ref no. 137/Parya/SEAC/2895/2015 dated 11/06/2018 a copy of the EC letter is enclosed as <b>Annexure 1</b> , regular compliance is being submitted. A copy of receipt of latest EC Compliance submission for session April 2024-September 2024 & October 2024-March 2025 is enclosed as <b>Annexure 2</b> .
2.	उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा परियोजना मैसर्स जयपुरिया सनराइज ग्रीन्स को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के प्रावधानों के अन्तर्गत निर्गत स्थापनार्थ हेतु अनपत्ति प्रमाण पत्र दिनांक 02.12.2011 में निहित शर्तों की अनुपालन आख्या।	A copy of pointwise CTE (02.12.2011 ) compliance report is enclosed as <b>Annexure 3</b> .
3.	परियोजना के संचालन हेतु राज्य बोर्ड से प्राप्त सहमति जल/ वायु की प्रति व उसमें निहित शर्तों की आख्या।	The unit has applied for CTO/CCA to UPPCB, a copy of the application is enclosed as <b>Annexure 4</b> .
4.	परियोजना को गाज़ियाबाद विकास प्राधिकरण, गाज़ियाबाद से स्वीकृत मानचित्र / अनुज्ञा पत्र की प्रति।	A copy of the approved map from Ghaziabad Development Authority is enclosed as <b>Annexure 5</b> .
5.	परियोजना में स्थापित जल आपूर्ति की स्रोतों का विवरण एवं भू-जल के दोहन हेतु संबंधित विभाग से निर्गत अनपत्ति / अनुमति की प्रतियाँ।	Ground water is being used for drinking purposes as there is no municipal supply from GDA/any other authority. Application for ground water NOC has been made to UPGWD. A copy of the applications are enclosed as <b>Annexure 6</b> . Jalkal NOC vide letter no. 177/Jalkal/2012 dated: 03/05/2012 is enclosed as <b>Annexure 7</b> .
6.	परियोजना से जनित घरेलू उत्प्रवाह की अनुमानित मात्रा, स्थापित सीवेज ट्रीटमेंट	The project is partially operational. It has 4 STPs operational with a

*[Handwritten signature]*

	<p>प्लांट की क्षमता, डिजाइन डेटेल्स, संचालन, शुद्धीकृत उत्प्रवाह के पुनः प्रयोग / निस्तारण आदि का पूर्ण विवरण।</p>	<p>combined capacity of 1545,(One 380 KLD STP for tower no D1,D2,D3,D4, 160 KLD STP for tower K1 &amp; K2, one 200 KLD STP for tower A1, A2 &amp; 60 shops, &amp; one 275 KLD STP for tower R1) in GH02. One 530 KLD STP is operational in GH01. The STP installed in the premises is based on the MBBR technology. Approx. 300 KLD waste wastewater is being generated from the project premises. The treated water from the STPs is being recycled and reused in horticulture and flushing. STP feasibility reports alongwith design scheme are annexed as <b>Annexure 8</b>. Completion certificates of GH01 and GH02 are attached as <b>Annexure 8A</b>.</p>
7.	<p>परियोजना से जनित नगरीय ठोस अपशिष्ट की मात्रा व उक्त के निस्तारण का विवरण।</p>	<p>The solid waste generated from the project is mostly domestic waste, and the estimated quantity of the total waste is approximately. 5355 Kg/day per day. As of now, approx. 2500 Kg/day is being generated from the project. Solid waste is being segregated into biodegradable and non-biodegradable items as per the MSW rules, 2016. The two-bin collection system has been implemented in the project Unit has got an agreement done to the Door to Door collection and further processing of the MSW with an agency, as enclosed in <b>Annexure 9</b>.</p>
8.	<p>परियोजना में कुल निर्मित फ्लैट्स/ विकसित प्लॉट्स की कुल संख्या, हस्तांतरण, गाज़ियाबाद विकास प्राधिकरण से प्रदत्त Completion Certificate/ Occupancy Certificate आदि का पूरा विवरण।</p>	<p>A total of 2142 flats (GH01 &amp; GH02) and 60 shops have been granted the Occupancy certificate from the GDA. A copy of the Occupation certificates are enclosed as <b>Annexure 10</b>.</p>



9.	परियोजना में स्थापित कुल डी०जी सेट्स की संख्या क्षमता सहित एवं CAQM द्वारा जारी संख्या 76 के अनुपालन की स्थिति ।	List of DG sets along with the capacity is enclosed as <b>Annexure 11</b> . The DG sets are CPCB BS IV compliant. A copy of the Purchase orders and the engine test certificates are enclosed as <b>Annexure 11A</b> .
10.	परियोजना में निर्माण कार्यों से जनित डस्ट के नियंत्रण हेतु स्थापित व्यवस्थाओं का पूर्ण विवरण ।	There are total 1 nos mobile Anti-Smog Guns have been assigned for regular water sprinkling on site. Apart from the anti smog guns, the water is being sprinkled manually & from the tankers. Regular water sprinkling is being carried out through 1 nos of Water Tankers at the project site to mitigate dust emissions. Excavated soil is piled up in stocks and covered with tarpaulin sheets. The green area is also developed as per the approved plan. A photograph showing the anti-smog gun & water sprinkling is enclosed as <b>Annexure 12</b>



# State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.in

To

Shri Gulshan Kumar Dua,  
M/s SMV Agencies Pvt.Ltd,  
1 floor, Near Ritu Wears,  
Jaipuria Sunrise Plaza,  
Plot no- 12A, Ahinsa Khand,  
Ghaziabad, U.P.

Ref. No.....137...../Parya/SEAC/2895/2015

Date: 11/6 May, 2018

Sub: Environmental Clearance for Expansion of integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd. Regarding.

Dear Sir,

Please refer to your application/letters 14-01-2015, 21-07-2015, 18-06-2015, 16-08-2016 & 04-10-2016 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt. of UP on the subject as above. A presentation was made by Shri Raghvendra Singh, authorized representative of project proponent along with their consultant M/s Voyants Solutions Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

A presentation was made by Shri Shashank Varshney, representative of project proponent along with their consultant M/s Eko Pro Engineers Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Expansion of Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.
2. Salient features of the project:

Objective of the Project	INTEGRATED TOWNSHIP Complex with institutional, community Commercial End mixed facilities
Licensed Area	300 Acre; 1214047.5 m <sup>2</sup>
Encroachment	20.586 Acre; 153303.88 m <sup>2</sup>
Balance Scheme Area	279.415 Acre 1130143.81 m <sup>2</sup>
Master Plan Roads Facilities	47.34 Acre or 192386.63 m <sup>2</sup>
Net Area	231.875 Acre or 938351.75 m <sup>2</sup>
Required Green Area (15% of Net Area)	34.78 Acre or 140153.63 m <sup>2</sup>
Green Area Provided	37.72 Acre or 152848 m <sup>2</sup>
Plotted Area	83.7 Acre or: 38718.46 m <sup>2</sup>
Area for Group Housing	29.878 Acre or 120911 m <sup>2</sup>
Area for LIG/EWS Flats	6.19 Acre or: 5050 m <sup>2</sup>
Institutional/service s/Communi b Area	86412 m <sup>2</sup>
Commercial area	43367 m <sup>2</sup>
Kiosk Area	730 m <sup>2</sup>
Internal Roads	67.435 Acre
Total Water Requirement	2550 KLD
Source of Water	Ghaziabad Piped water supply, Borewells (with U.SWA permission) for emergency use

Ec. for Expansion of Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.

Wastewater Generation (90% of total)	2300 KLD
STP Capacity	1047 KLD + 500 KLD + 450 KLD
Solid Waste Management	It will be segregated into biodegradable, recyclable and others components; and composting/disposal will be ensured into municipal bins. Separate bins for biodegradable waste and recyclable waste will be
Rainwater Harvesting	Would be provided by individual project owners
Total Electrical Requirement	29MVA
Use of Solar energy	Solar lighting for common areas and solar water heaters
Soil Excavation	Not significant
CSR Activity	2% of total project cost Education, health care and village development
No Development Zone/ Eco-sensitive Zone	Project area does not fall in buffer zone of any such area. Nearest protected area is Okhla Bird Sanctuary located more than 20 kms from the site.

3. The project is covered under category 8 "b" of EIA notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24/12/2016 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 17/05/2018 & 29/05/2018 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general and specific conditions:-

**General Conditions:**

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.

Ec. for Expansion of Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.

14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.

E.C. for Expansion of Integrated Township "Jaipuria Sunrise Greens" MH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.

35. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.

56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

**Specific Conditions:**

1. Treated waste water shall be completely recycled and under no circumstances effluent of any kind shall not be discharged outside the premises and waste water management shall be ZLD.
2. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
3. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
4. The project proponent shall submit within the next 3 months the details on quantification of year wise CSR activities along with cost and other details. CSR activities must not be less 2% of the project cost. The CSR activities should be related to mitigation of Environmental Pollution and awareness for the same
5. The project proponent shall submit within the next 3 months the details of estimated construction

- waste generated during the construction period and its management plan.
6. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
  7. The project proponent shall ensure that waste water is properly treated in STP and maximum reused for gardening, flushing system etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function.
  8. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
  9. The project proponent shall install micro solar power plants, Toilets in nearby villages, public place or school from CSR fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
  10. Separate rain water harvesting arrangements should be provided in all individual plots and that should be followed as per Govt. norms. The condition should be in added in the sale deed.
  11. Construction and maintenance for covered storm water Drain/disposal from the project site to existing Nala shall be done by the project proponent after taking the permission from the competent authority.
  12. 5% area of the total plot are shall be made available for the water body development including the peripheral green belt.
  13. AAQMS during the development activities and be submitted alongwith the compliance report.
  14. Provision of parking should be restricted to ECS as required under Development Authority bye-laws.
  15. Provision of setback on all sides should be made as per Development Authority bye-laws.
  16. Copy of all NOCs from different Departments shall be obtained prior to start of construction.
  17. Necessary planning for any anticipated expansion should be incorporated in present design in view of structural stability.
  18. An underground water reservoir shall be planned within the premises for storage of rain water.
  19. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2000 (as amended). Municipal solid waste management plan alongwith list of identified vendors should be submitted before the occupancy.
  20. 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt.
  21. Required no of trees should be proposed @ 01 tree/80 sqm, submit plan. Delete neem tree plantation from the plan.
  22. Project falling with in norm area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.
  23. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
  24. For the treatment for total sewage, a full-fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% waste water is to be treated in captive STP conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
  25. Dual plumbing should be adopted. Recycling of water as proposed shall be undertaken with regular testing and monitoring of treated water.
  26. Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in-house as manure and surplus manure should be managed by giving it to end users. STP shall be suitably located nearest to back side boundary with shortest out let. Operation and the

- maintenance cost of the STP shall also be informed along with the compliance of the E-waste and municipal solid waste disposal.
27. Total cost of the project is Rs. 671 Crore. Corporate Social Responsibility (CSR) plan along with budgetary provision amounting to 2% of the total project cost (Rs. 13.42 Cr.) proposals phase wise work to be executed shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted alongwith six monthly compliance reports. Details of work executed till now should be submitted alongwith the photographs.
  28. LEDs should be used in all common areas and corridors. 100% solar lighting is to be provided in the open areas/ stairs cases.
  29. All entry/exit point should be bell mouth shaped.
  30. To discharge excess treated waste water into public drainage system, permission from the competent authority to be taken prior to any discharge.
  31. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
  32. Height of the stack should be provided based on combined DG sets capacity and be 6 mt higher than the tallest building. Necessary permission should be sought prior to operation of DG sets.
  33. Post project monitoring for air, water (surface + ground), Stack noise of D.G. sets, STP to be carried out as CPCB Guidelines.
  34. Crèche to be provided during the construction/operation phase.
  35. LIG & EWS housing to be provided as per U.P. Govt. Orders and building bye laws.
  36. Provision of separate room for senior citizen with proper amenities shall be made.
  37. Protection shall be provided on the windows of the high rise flats for security of residents.
  38. Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the Permission from the competent authority.
  39. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
  40. For any extraction of ground water, prior permission from CGWB shall be taken.
  41. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
  42. Possibilities of use of treated waste water for irrigation purposes should be explored. Drip irrigation should be tried upto extent possible. No fresh water will be used for irrigation purpose.
  43. Mobile toilets, safe drinking water facility, sanitation facility and eco friendly fuels etc. Shall be made available to the temporary residents/workers at the project site including the proper treatment and the disposal of the wastes.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad in case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

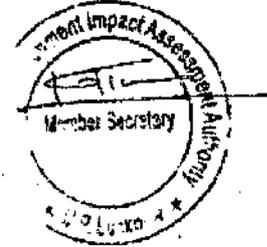
The project proponent has to mandatorily submit the compliance of specific conditions no- 2, 4, 5 & 6 given in E.C. letter within 3 months, failing which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding

E.C. for Expansion of Integrated Township "Jaipurja Sunrise Greens" NH 24, Near Village-Shahpur Bambeta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.

General & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)

Member Secretary, SEIAA

No. .... /Parya/SEAC/2895/2018 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Ghaziabad.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

## Half Yearly Compliance Report

2024

01 Dec(01 Apr - 30 Sep)

## Acknowledgement

<b>Proposal Name</b>		Environmental Clearance for Expansion of Integrated Township " Jaipuria Sunrise Greens" NH 24, Near Village- Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.	
<b>Name of Entity / Corporate Office</b>		M/s SMV Agencies Pvt. Ltd.	
<b>Village(s)</b>		N/A	
<b>District</b>		GHAZIABAD	
<b>Proposal No.</b>	137 Parya/SEAC/2895/2015	<b>Category</b>	INFRA-1
<b>Plot / Survey / Khasra No.</b>	N/A	<b>Sub-District</b>	N/A
<b>State</b>	UTTAR PRADESH	<b>Entity's PAN</b>	*****3405J
<b>MoEF File No.</b>	137 Parya/SEAC/2895/2015	<b>Entity name as per PAN</b>	S M V AGENCIES PVT LTD

## Compliance Reporting Details

Reporting Year 2024

Remarks (if any)

Reporting Period 01 Dec(01 Apr - 30 Sep)

## Details of Production and Project Area

Name of Entity / Corporate Office M/s SMV Agencies Pvt. Ltd.

	Project Area as per EC Granted	Actual Project Area in Possession
Private	121.405	121.405
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	121.405	121.405

## Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Licensed area	Square per Meter(SQM)	N/A	1214047.5	1214047.5	

## Conditions

Specific Conditions		
Sr.No.	Condition Type	Condition Details
1	MISCELLANEOUS	Copy of all NOCs from different departments shall be obtained prior to start of construction.
PPs Submission: Being Complied Agreed. It is being ensured.		Date: 03/05/2025
2	MISCELLANEOUS	An underground water reservoir shall be planned within the premises for storage of rainwater.
PPs Submission: Being Complied Agreed. A detailed rainwater harvesting plan is enclosed as Annexure 5.		Date: 03/05/2025
3	MISCELLANEOUS	Protection shall be provided on the windows of the high rise flats for security of residents.
PPs Submission: Being Complied Agreed. All safety procedures are being complied with norms and guidelines as outlined in the National Building Code 2005 and NBC 2016.		Date: 03/05/2025
4	MISCELLANEOUS	Provision of parking should be restricted to ECS as required under development authority bye-laws.
PPs Submission: Agreed to Comply Agreed. Parking of vehicles is fully internalized and no public space is used.		Date: 03/05/2025
5	MISCELLANEOUS	Provision of setback on all sides should be made as per development authority bye-laws.
PPs Submission: Agreed to Comply Agreed. It will be done as per the Ghaziabad Development Authority, guidelines.,		Date: 03/05/2025
6	MISCELLANEOUS	Treated wastewater shall be completely recycled and under no circumstances effluent of any kind shall not be discharged outside the premises and waste management shall be zero.
PPs Submission: Being Complied Agreed: The treated wastewater generated from the project will be recycled/ reused for flushing and horticulture within the project site.		Date: 03/05/2025
7	MISCELLANEOUS	The project proponent shall submit within the next 3 months the details of the solar power plant and solar electrification details within the project.
PPs Submission: Being Complied Agreed. It will be ensured that street, park and common area lighting will be solar powered. Solar lighting has been proposed for open spaces and signage. Furthermore, CFL/LED based lighting will be done in the common areas, landscape areas, signage, entry gates and boundary walls etc.		Date: 03/05/2025
8	MISCELLANEOUS	The project proponent shall submit within the next 3 months the details of the segregation plan of MSW.
PPs Submission: Being Complied Agreed. The solid waste management Plan is enclosed as Annexure 6.		Date:

		03/05/2025
9	MISCELLANEOUS	The Project proponent shall be ensured to plant broad leaves trees and their maintenance. The CPCB guidelines in this regard shall be followed.
PPs Submission: Being Complied Agreed. It will be done as per the CPCB guidelines.		Date: 03/05/2025
10	MISCELLANEOUS	The project proponent shall submit within the next 3 months the details on quantification of year wise CSR activities along with cost and other details. CSR activities must not be less than 2 percent of the project cost. The CSR activities should be related to mitigation of Environmental Pollution and awareness for the same.
PPs Submission: Being Complied The 2 percent of the total project cost is allocated for the education, healthcare and upliftment of the weaker sections of the society.		Date: 03/05/2025
11	MISCELLANEOUS	The Project Proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
PPs Submission: Being Complied Agreed. The solid waste management Plan is enclosed as Annexure 6.		Date: 03/05/2025
12	MISCELLANEOUS	The project proponent shall ensure that waste water is properly treated in STP and maximum reused for gardening, flushing system, etc. for reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function.
PPs Submission: Being Complied Agreed. The treated water from the STP will be recycled and reused in horticulture and flushing.		Date: 03/05/2025
13	MISCELLANEOUS	The project proponent will ensure that proper dust control arrangements are made during construction and a proper display board is installed at the site to inform the public the steps taken to control air pollution as per the construction and demolition waste management rules.
PPs Submission: Being Complied Agreed. Regular water sprinkling is being carried out to mitigate dust emissions. Excavated soil is piled up in stocks and covered with tarpaulin sheets. The green area is also developed as per the approved plan to combat air pollution.		Date: 03/05/2025
14	MISCELLANEOUS	The project proponent shall install micro solar power plants, Toilets in nearby villages, public place or school from CSR fund of the project for which EC is granted in addition to and water harvesting pits and carbon sequestration parks/ deisgned ecosystems.
PPs Submission: Being Complied It will be as far as possible.		Date: 03/05/2025
15	MISCELLANEOUS	Separate rain-water harvesting arrangements should be provided in all individual plots and that should be followed as per Govt. norms. The condition should be added in the sale deed.

<b>PPs Submission: Being Complied</b> A well-designed Rainwater harvesting plan has been designed to avoid flooding. A detailed Rainwater Harvesting plan is enclosed as Annexure 5.		Date: 03/05/2025
16	MISCELLANEOUS	Construction and maintenance for covered storm water drain/ disposal from the project site to existing nala shall be done by the project proponent after taking the permission from the competent authority.
<b>PPs Submission: Agreed to Comply</b> It will be done in the due course.		Date: 03/05/2025
17	MISCELLANEOUS	5 percent area of the total plot area shall be made available for the water body development including the peripheral green belt.
<b>PPs Submission: Agreed to Comply</b> Agreed.		Date: 03/05/2025
18	MISCELLANEOUS	AAQMS during the development activities and be submitted alongwith the compliance Report.
<b>PPs Submission: Being Complied</b> Agreed. Regular water sprinkling is being carried out to mitigate dust emissions, Excavated soil is piled up in stocks and covered with tarpaulin sheets, along with other dust control measures. Regular monitoring from an NABL accredited laboratory is done to ensure the emissions are within the prescribed limits. A copy of the test report is enclosed as Annexure 1.		Date: 03/05/2025
19	MISCELLANEOUS	Necessary planning for any anticipated expansion should be incorporated in present design in view of structural stability.
<b>PPs Submission: Being Complied</b> Agreed.		Date: 03/05/2025
20	MISCELLANEOUS	Municipal Solid waste shall be disposed/managed as per Municipal Solid Waste
<b>PPs Submission: Being Complied</b> Agreed.		Date: 03/05/2025
21	MISCELLANEOUS	15 percent area of the total plot area shall be compulsorily made available for green belt development including the peripheral green belt.
<b>PPs Submission: Being Complied</b> The green area will be developed as per the submitted plan, In which a total area of 152848 m2 is earmarked for the development of green area.		Date: 03/05/2025
22	MISCELLANEOUS	Required no. of trees should be proposed 01 tree/80 sqm, submit plan. Delete neem tree plantation from the plan.
<b>PPs Submission: Being Complied</b> It will be ensured.		Date: 03/05/2025
23	MISCELLANEOUS	Project falling within norm area of Wild Life Sanctuary is to obtain a clearance from National Board Wildlife (NBWL) even if the Eco-sensitive zone is earmarked.

<b>PPs Submission: Being Complied</b> It is not applicable for this site.		Date: 03/05/2025
24	MISCELLANEOUS	Criteria/ norms provided by competent authority regarding the seismic zone be followed for construction work. Provision of alarm systems, to timely notify the residents, in case of occurrence of earthquake / other natural disasters/ fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
<b>PPs Submission: Being Complied</b> it is ensured, A copy of the Disaster Management Plan is enclosed as Annexure 7.		Date: 03/05/2025
25	MISCELLANEOUS	For the treatment of total sewage, a full fledged STP is to be provided with 20percent more capacity than waste water generated during the operation phase. 100 percent wastewater is to be treated in captive STP conforming to prescribed standards of the receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
<b>PPs Submission: Being Complied</b> Agreed. It will be ensured.		Date: 03/05/2025
26	MISCELLANEOUS	Dual plumbing should be adopted. Recycling of water as proposed shall be undertaken with regular testing and monitoring of STP to be done daily till its stabilization.
<b>PPs Submission: Being Complied</b> Agreed. A dual plumbing system is proposed to be used.Regular testing and monitoring of STP will be ensured in the operational phase.		Date: 03/05/2025
27	MISCELLANEOUS	Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in house as manure and surplus manure should be managed by giving it to end users. STP shall be suitably located nearest to the back side boundary with shortest outlet. Operation and the maintenance cost of STP shall also be informed along with the compliance of the E-waste and municipal solid waste disposal.
<b>PPs Submission: Being Complied</b> All necessary measures will be taken for the uninterrupted and smooth functioning of the STP during the operational phase.		Date: 03/05/2025
28	MISCELLANEOUS	Total cost of the project is Rs. 671 Crore. Corporate social responsibility (CSR) plan along with the budgetary provision amounting to 2 percent of the total project cost (13.41cr) proposals phase wise work to be executed shall be prepared and approved by board of directors of the company. A copy of resolution as above shall be submitted alongwith six monthly compliance Reports. Details of work executed till now should be submitted alongwith the photographs.
<b>PPs Submission: Being Complied</b> Agreed.		Date: 03/05/2025
29	MISCELLANEOUS	LEDs should be used in all common areas and corridors. 100 percentsolar lighting is to be provided in the open areas/staircases.

<b>PPs Submission: Being Complied</b> It will be ensured that street, park and common area lighting will be solar powered. Solar lighting has been proposed for open spaces and signage. Furthermore, CFL/LED based lighting will be done in the common areas, landscape areas, signage, entry gates and boundary walls etc		Date: 03/05/2025
30	MISCELLANEOUS	All entry/exit points should be bellmouth shaped.
<b>PPs Submission: Being Complied</b> Agreed.		Date: 03/05/2025
31	MISCELLANEOUS	100 percent provision of rainwater harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
<b>PPs Submission: Being Complied</b> Agreed. A well-designed Rainwater harvesting plan has been designed and implemented to avoid flooding. The RWH plan is enclosed as Annexure 5.		Date: 03/05/2025
32	MISCELLANEOUS	Height of stack should be provided based on combined DG sets capacity and be 6 mt higher than the tallest building. Necessary permission should be sought prior to operation of DG sets.
<b>PPs Submission: Being Complied</b> Agreed. It will be done as per the CPCB guidelines.		Date: 03/05/2025
33	MISCELLANEOUS	Post project monitoring for air, water (surface, ground), stack, noise of DG sets, STP to be carried out as CPCB guidelines.
<b>PPs Submission: Being Complied</b> Agreed. Environment monitoring reports of ambient air, noise and soil are enclosed as Annexure 1.		Date: 03/05/2025
34	MISCELLANEOUS	To discharge excess treated wastewater into the public drainage system, permission from the competent authority to be taken prior to any discharge.
<b>PPs Submission: Being Complied</b> Agreed. Prior permission will be obtained before discharge of treated wastewater into the public drainage system.		Date: 03/05/2025
35	MISCELLANEOUS	Creche to be provided during the construction/operation phase.
<b>PPs Submission: Being Complied</b> Agreed.		Date: 03/05/2025
36	MISCELLANEOUS	LIG EWS housing to be provided as per UP govt orders and building bye laws.
<b>PPs Submission: Being Complied</b> Agreed. It will be done as per the submitted plan.		Date: 03/05/2025
37	MISCELLANEOUS	Provision of separate rooms for senior citizens with proper amenities shall be made.
<b>PPs Submission: Being Complied</b> Agreed. It will be ensured.		Date: 03/05/2025

38	MISCELLANEOUS	Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the permission from the competent authority.
PPs Submission: Being Complied Agreed. Prior permission from the competent authority will be obtained before starting the occupancy.		Date: 03/05/2025
39	MISCELLANEOUS	The PP shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
PPs Submission: Being Complied Agreed. It is ensured.		Date: 03/05/2025
40	MISCELLANEOUS	For any extraction of groundwater, prior permission from CGWB shall be taken.
PPs Submission: Being Complied Agreed. The permission from Uttar Pradesh Ground Water Department will be obtained before the extraction of ground water.		Date: 03/05/2025
41	MISCELLANEOUS	Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
PPs Submission: Being Complied It is being ensured.		Date: 03/05/2025
42	MISCELLANEOUS	Possibilities of use of treated wastewater for irrigation purposes should be explored. Drip irrigation should be tried upto extent possible. No fresh water will be used for irrigation purposes.
PPs Submission: Being Complied Agreed. Treated wastewater is being used for irrigation/horticulture purposes.		Date: 03/05/2025
43	MISCELLANEOUS	Mobile toilets, safe drinking water facility, sanitation facility and eco-friendly fuels etc. shall be made available to the temporary residents/workers at the project site including the proper treatment and the disposal of wastes.
PPs Submission: Being Complied Agreed. Mobile toilets are provided at the construction site to manage wastewater. Further safe drinking facility, sanitation facility along with proper disposal and management plan of waste is being ensured at site.		Date: 03/05/2025
<b>General Conditions</b>		
<b>Sr.No.</b>	<b>Condition Type</b>	<b>Condition Details</b>
1	MISCELLANEOUS	Make separate provision for segregation, collection, transport and disposal of e-waste.
PPs Submission: Being Complied Agreed. E-waste will be collected and treated as per the E-waste (Management) Rules, 2016, and further amendments.		Date: 03/05/2025
2	MISCELLANEOUS	Displaced persons shall be suitably rehabilitated as per prescribed norms.

PPs Submission: Being Complied No human displacement is anticipated due to this project.		Date: 03/05/2025
3	MISCELLANEOUS	Dispensary for first aid shall be provided.
PPs Submission: Being Complied Agreed.		Date: 03/05/2025
4	MISCELLANEOUS	Diesel generating set stacks should be monitored for CO and HC.
PPs Submission: Being Complied Agreed.		Date: 03/05/2025
5	MISCELLANEOUS	Electrical waste should be segregated disposed suitably so as not to impose Environmental Risk.
PPs Submission: Being Complied Agreed. The collection and treatment of E-waste will be done as per the E-waste (Management) Rules, 2016, and further amendments.		Date: 03/05/2025
6	MISCELLANEOUS	The use of suitably processed plastic waste in the construction of roads should be considered.
PPs Submission: Being Complied Agreed. The plastic waste will be collected and treated as per the Plastic Waste Management Rules, 2016, and further amendments.		Date: 03/05/2025
7	MISCELLANEOUS	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
PPs Submission: Being Complied Agreed. The treated water from the STP will be recycled and reused in horticulture and flushing.		Date: 03/05/2025
8	MISCELLANEOUS	It shall be ensured that all standards related to ambient environmental quality and the emission/ effluent standards as prescribed by the MoEF are strictly complied with.
PPs Submission: Being Complied Agreed. Environmental monitoring for ambient air, noise, and ambient soil has been done at various locations within the premises of the project site. The results were found to be within the standards prescribed by the CPCB/MoEF. A copy of the Environmental monitoring reports is enclosed as Annexure 1		Date: 03/05/2025
9	MISCELLANEOUS	It shall be ensured that the no objection certificate from the UP pollution control board before start of construction.
PPs Submission: Being Complied Agreed. The project has been granted Consent To Establish from the Uttar Pradesh Pollution Control Board Vide letter no. Ref. F95604/C-1/NOC/G-733/2012. The CTE certificate has been enclosed as Annexure 2		Date: 03/05/2025
10	MISCELLANEOUS	It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.

Total no. of stacks:	4
Material for construction of Stack:	MS , MS , MS , MS ,
Stack Attached to:	DG Set , DG Set , DG Set , DG Set ,
Height above ground level(in metres):	30 , 30 , 30 , 30 ,
Height above roof(in metres):	3 , 3 , 3 , 3 ,
Stack Top:	Round , Round , Round , Round ,
Inner dimensions (in meters):	0 , 0 , 0 , 0 ,
Gas quantity-m <sup>3</sup> /hr:	0 , 0 , 0 , 0 ,
Flue gas temperature 'C:	0 , 0 , 0 , 0 ,
Exit velocity of gas/sec:	0 , 0 , 0 , 0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
1	HSD	0.30						

(b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :
15. Give details of laboratory facilities available for analysis of emission :
16. Is there sufficient space available for installing air pollution control equipment :
17. Details of Air Pollution :-

Stack Name	Equipment Name	State

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-  
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme.

- (d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :
- (e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevant information, if any :

Signature

Name and Address of the applicant on behalf of : RAJKUMAR  
 RAMRAKHIYANI, Khasra No 731, 1522, 1523, 1527, 1528-1530, 1534, 1536-1538, Plot No. GH01, Jaipuria Sunrise Greens, Village Shahpur Bamheta, Ghaziabad, 201001

Name and Address of the Firm on behalf of which application is made :  
 RAJKUMAR RAMRAKHIYANI, Khasra No 731, 1522, 1523, 1527, 1528-1530, 1534, 1536-1538, Plot No. GH01, Jaipuria Sunrise Greens, Village Shahpur Bamheta, Ghaziabad, 201001

[See Rules 6(1)]

**Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste**

**Part A: General (to be filled by all)**

**Part A: Activity/Hazardous Waste Generation Details**

(a) Mode of storage			
Name of the Hazardous Waste generated/to be generated	Category of Hazardous Waste	Size of the Room/shed (in mts.)	Storage Capacity (in terms of months)
Collection, Transport, Storage,	Petroleum refining or reprocessing of used oil or recycling of waste oil	106622.1	0.010

**Part B: Mode of storage**

(a) Mode of storage			
Authorization Required For	Source of Generation	Category	Quantity (per day in TPD)
Used Oil	5.1	1000 Liters	5x5

**Part C: Quantity of Hazardous waste disposed**

1. Quantity of Hazardous waste disposed
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Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises
Used Oil	Recyclable	5.1	1	0	1 Tonne	0

**Part D: Hazardous substances used**

1.	Hazardous substances used	
	Name of substances	Quantity

**Part E: Hazardous waste is being produced**

1.	Hazardous waste is being produced	
	Name of hazardous waste	Quantity
	Used Oil	1000 Liter

**Explanatory Notes for filing in form and the Annexure .**

The notes are given only for those items for which explanations is considered desirable .

**Form-**

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale

industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those areas which are prohibited areas such as the Ordinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seasons.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meteorological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , radioactive, substances, asbestos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish the layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

**Additional Documents suggested for submission:**

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal area .
- 4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .
- 5 : Copies of latest consent/authorisation/Environmental Impact Assessment Clearance .
- 6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (if applicable) .
- 7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .
- 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : RAJKUMAR  
RAMRAKHIYANI, Khasra No 731,  
1522, 1523, 1527, 1528-1530,  
1534, 1536-1538, Plot No. GH01 ,  
Jaipuria Sunrise Greens, Village  
Shahpur Bamheta, Ghaziabad, 201001  
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :

- (e) Names, designation and full address of persons like : **RAJKUMAR RAMRAKHIYANI**  
Partners, Managing Director/Manager etc. Khasra No 731, 1522, 1523, 1527, 1528-1530, 1534,1536-1538, Plot No. GH01 , Jaipuria Sunrise Greens, Village Shahpur Bamheta, Ghaziabad, 201001 9891581032
- (f) Under which category does the industry fall: : large  
Large/Medium/Small Scale.
2. Full name of the : **SMV AGENCIES PVT LTD**  
Land/Premises/Institute/Factory/Industry/Local body with address Address:Khasra No 731, 1522, 1523, 1527, 1528-1530, 1534,1536-1538, Plot No. GH01 , Jaipuria Sunrise Greens, Village Shahpur Bamheta, Ghaziabad, 201001  
Tel. No.:-  
E-mail :
3. Give revenue /City Survey No. of the land/premises : **District:GHAZIABAD**  
for which the application is made: Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares:141
4. State month and year in which the plant was actually : **July,2025**  
put into commissions or is proposed to be put into commission:
5. State the Civil/Military /Defence/industrial Estate etc. : **Civil**  
under whose administrative jurisdiction the occupiers/industrial plant is situated: **District:GHAZIABAD**  
**Corporation:**  
**Village PanchayatShahpur Bamheta**  
**Contonment:**  
**Defence Deptt:**  
**State Govt:**  
**Prohibited areas:**  
**Others:**
6. (a) State whether plant site has been declared as : **NO**  
prohibited area:  
(b) If yes, state the name of the Authority and furnish a : -  
certified copy of the order under which the area has been declared as prohibited area

**FORM 1**  
**CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

SMV AGENCIES PVT LTD, Plot no. GH-02,  
Jaipuria Sunrise Greens, Village Shahpur bamheta  
,GHAZIABAD,201001  
City:  
Block:Razapur  
District:GHAZIABAD

Dated

03/06/2025

To ,

The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

**Shashank Varshney for a period upto 2 years**

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

**Accompaniments:-**

1. STP completion certificate (Attached)
2. Occupation Certificate (Attached)
3. Balance sheet Or CA Certificate (Attached)
4. Statement showing measures taken for increasing tree and forest cover. (Attached)

**Yours faithfully,**

Signature

Name of the applicant: Shashank Varshney

Address of the Applicant: Plot no. GH-02, Jaipuria  
Sunrise Greens, Village Shahpur bambeta  
,GHAZIABAD,201001

**ANNEXURE TO FORM****New Outlet**

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 12  
b) Number of workers residing in the premises : 7395
10. For local bodies only:-  
a) Present population :  
b) Population covered under regular sewer facilities :  
c) population having septic tank/Soak pit facilities :  
d) Population covered by conservancy latrines :

11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Building and construction material	Building construction	0 Metric Tonnes/Day	Construction activity

Fuel Details:-

Fuel	Consumption
Diesel	.35

## B. Give the list Products and By Product Details

Product Name	Quantity (Metric Tonnes/month)
Tower D1, D2, D3, D4, R1 (907 Flat) and community hall at total area of 21255 SQM.	0
	Tower A1, A2 (306 Flat) and 60 Convenient shop at Total Plot area of 7084 SQM.
0	
Tower K1, K2 (228 Flat) at total plot area of 5176 SQM	0

ByProduct Name	Licence Qty	Installed Qty
no by product	0	0

## C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity (Metric Tonnes/month)
n/a	0
n/a	0
n/a	0

## Section A

## 12. State daily quantity of water utilized :

Source Consumption	Quantity (KL/D)
Domestic	925.0

## 13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity (KL/D)
Domestic	832.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

Sewage Treatment Plants of combined capacity of 1015 KLD is installed at project site

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Domestic effluents over land for irrigation	Yes	Yes

18. State the area of land used for (a) Above in Hectares 3.34

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
On lands for irrigation	Domestic	

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	832.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b) Is the effluent toxic Yes

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10\*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
HSD	0.35	Kilo Liters/Day				

## 13. Atmospheric Emission from each stack

Total no. of stacks:	8
Material for construction of Stack:	MS , MS , MS , MS , MS , MS , mild steel , MS ,
Stack Attached to:	DG Set ,
Height above ground level(in metres):	30 , 30 , 30 , 30 , 30 , 30 , 30 , 30 ,
Height above roof(in metres):	3 , 3 , 3 , 3 , 3 , 3 , 3 , 3 ,
Stack Top:	Round ,
Inner dimensions (in meters):	0 , 0 , 0 , 0 , 0 , 0 , 0 , 0 ,
Gas quantity-m <sup>3</sup> /hr:	0 , 0 , 0 , 0 , 0 , 0 , 0 , 0 ,
Flue gas temperature 'C:	0 , 0 , 0 , 0 , 0 , 0 , 0 , 0 ,
Exit velocity of gas/sec:	0 , 0 , 0 , 0 , 0 , 0 , 0 , 0 ,

## (a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
1	HSD	0.35						

## (b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify

## (c) Particulate analysis

## (d) Chemical Composition(if available)

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status

19. Give the following details

- (a) Total investment in the factory and the year of investment. : Investment:-  
Year of Investment is :-1925
- (b) The estimated expenditure for implementation of the scheme to control air pollution :
- (c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :
- (d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :
- (e) Further action that is being taken up by the firm to control air pollution. :
20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : Shashank Varshney, Plot no. GH-02, Jaipuria Sunrise Greens, Village Shahpur bamheta ,GHAZIABAD,201001

Name and Address of the Firm on behalf of which application is made : Shashank Varshney, Plot no. GH-02, Jaipuria Sunrise Greens, Village Shahpur bamheta ,GHAZIABAD,201001

[See Rules 6(1)]

**Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste**

**Part A: General( to be filled by all)****Part A: Activity/Hazardous Waste Generation Details**

(a)	Mode of storage			
	Name of the Hazardous Waste generated/to be generated	Catogary of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)
	Collection, Transport, Storage,	Petroleum refining or reprocessing of used oil or recycling of waste oil	106622.1	0.010

**Part B: Mode of storage**

(a)	Mode of storage			
	Authorization Required For	Source of Generation	Category	Quantity(per day in TPD)
	Used oil	5.1	1000 Litres	5*5

**Part C: Quantity of Hazardous waste disposed**

1. Quantity of Hazardous waste disposed							
Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises	
Used oil	recyclable	5.1	1	0	1 Tonne	0	

**Part D: Hazardous substances used**

1. Hazardous substances used	
Name of substances	Quantity

**Part E: Hazardous waste is being produced**

1. Hazardous waste is being produced	
Name of hazardous waste	Quantity
Used oil	1000 Litre

**Explanatory Notes for filing in form and the Annexure .**

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if

land/premises belong to the factory/industry say self.

Item 1(a) : The industries are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores. Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those areas which are prohibited areas such as the Ordinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seasons.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meteorological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , radioactive, substances, asbestos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish the layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

#### **Additional Documents suggested for submission:**

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets, current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas, air pollution control devices, hazardous waste treatment and disposal area .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consent/authorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of Intention industrial licenses, clearances from the Department or any other relevant document (if applicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

#### **Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

- |  |   |  |
|--|---|--|
| 1. (a) Full name of the applicant with address   | : | Shashank Varshney, Plot no. GH-02,<br>Jaipuria Sunrise Greens, Village<br>Shahpur Bamheta<br>, GHAZIABAD, 201001<br>(Tel. No.) - |
| (b) Is the firm registered?  | : | YES  |
| (c) If yes, give the number & date of registration and authority with whom registered. | : | ,  |

- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like : Shashank Varshney  
Partners, Managing Director/Manager etc. Plot no. GH-02, Jaipuria Sunrise Greens,  
Village Shahpur bambeta  
,GHAZIABAD,201001  
GHAZIABAD  
9891581032
- (f) Under which category does the industry fall: : large  
Large/Medium/Small Scale.
2. Full name of the : SMV AGENCIES PVT LTD  
Land/Premises/Institute/Factory/Industry/Local body  
with address Address:Plot no. GH-02, Jaipuria  
Sunrise Greens, Village Shahpur  
bambeta ,GHAZIABAD,201001  
Tel. No.:-9891581032  
E-mail :
3. Give revenue /City Survey No. of the land/premises : District:GHAZIABAD  
for which the application is made: Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares:3.34
4. State month and year in which the plant was actually : July,2025  
put into commissions or is proposed to be put into  
commission:
5. State the Civil/Military /Defence/industrial Estate etc. : Civil  
under whose administrative jurisdiction the  
occupiers/industrial plant is situated: District:GHAZIABAD  
Corporation:  
Village PanchayatShahpur Bambeta  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as : NO  
prohibited area:  
(b) If yes, state the name of the Authority and furnish a : -  
certified copy of the order under which the area has  
been declared as prohibited area



# गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

पत्रांक ५०७/मा/२-५/२०

दिनांक 12.11.2020

सेवा में,

नै0 एस0एम0वी0 एजेन्सीज प्रा0 लि0,

एस बी-64, (एफ एफ), जयपुरिया सनराईज प्लाजा,

12-ए, अहिंसा खण्ड, इन्दिरापुरम, गाजियाबाद।

विषय: मानचित्र संख्या- 65/जोन-5/2014-15 दि0 02.05.14 के समयवृद्धि की स्वीकृति के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आप द्वारा प्रस्तुत पत्र दिनांक 14.11.2019 के क्रम में विकसित की जा रही इन्टीग्रेटेड टाउनशिप- "जयपुरिया सनराईज" के अन्तर्गत खण्ड संख्या - जोन-5/2014-15

माध्यम से गाजियाबाद एस स्वीकृत प्रोसासिग मानचित्र संख्या- 65/जोन-5/2014-15 के समयवृद्धि की स्वीकृति के सम्बन्ध में।

आपके द्वारा प्रस्तुत पत्र दिनांक 14.11.2019 के क्रम में विकसित की जा रही इन्टीग्रेटेड टाउनशिप- "जयपुरिया सनराईज" के अन्तर्गत खण्ड संख्या - जोन-5/2014-15

माध्यम से गाजियाबाद एस स्वीकृत प्रोसासिग मानचित्र संख्या- 65/जोन-5/2014-15 के समयवृद्धि की स्वीकृति के सम्बन्ध में।

आपके द्वारा प्रस्तुत पत्र दिनांक 14.11.2019 के क्रम में विकसित की जा रही इन्टीग्रेटेड टाउनशिप- "जयपुरिया सनराईज" के अन्तर्गत खण्ड संख्या - जोन-5/2014-15

मुद्रांक ५०७/मा/२-५/२०



## गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

पत्रांक : 17/M.P./2014

दिनांक : 29-9-2014

मानचित्र संख्या : 65/जोन-5/2014-15

### मानचित्र स्वीकृति पत्र

सेवा में,

मैसर्स एस0एम0डी0 एजेन्सीज प्रा0 लि0

8-सी इंसालय, 15 बाराखम्मा रोड,

नई दिल्ली।

महोदय,

आप द्वारा ग्राम-शाहपुर बाहैटा में विकसित की जा रही इन्टीग्रेटेड टाउनशिप के अन्तर्गत आप द्वारा उपरोक्त विषयक मानचित्र पत्रावली के माध्यम से दिनांक 02.05.2014 को प्रस्तुत ग्रुप हावर्सिंग भूखण्ड सं0 जी.एच.-2 के प्रस्ताव पर उपाध्यक्ष महोदय द्वारा दिनांक 01.07.14 को निम्न शर्तों/प्रतिबन्धों के अधीन स्वीकृति प्रदान की गयी है:-

1. यह मानचित्र स्वीकृति की तिथि से केवल पांच वर्ष तक वैध है।
2. मानचित्रों की इस स्वीकृति से किसी भी शासकीय विभाग स्थानीय निकाय (जैसे नगर पालिका, सी0डी0पी0) अथवा किसी अन्य व्यक्ति का अधिकार तथा स्वामित्व किसी प्रकार से प्रभावित नहीं होता है। भूमि सम्बन्धी विवाद की स्थिति में मानचित्र की स्वीकृति स्वतः निरस्त मानी जायेगी।
3. भवन मानचित्र जिस प्रयोजन हेतु स्वीकृत कराया गया है उसी प्रयोग में लाया जायेगा।
4. बिजली की लाईन से निर्धारित सीमा के अन्दर एवं भवन उपविधि के नियमों के अनुसार निर्माण कार्य किया जायेगा।
5. सड़क सर्विस लेन अथवा सरकारी भूमि पर कोई निर्माण सामग्री (बिल्डिंग मैटीरियल) नहीं रखा जायेगा तथा गंदे पानी की निकासी का पूर्ण प्रबन्ध स्वयं करना होगा।
6. स्वीकृत मानचित्रों का एक सैट स्थल पर रखना होगा ताकि उसकी मौके पर कभी भी जांच की जा सके तथा निर्माण कार्य स्वीकृत मानचित्रों स्पेशीफिकेशन नियमों के अनुसार ही कराया जायेगा तथा भवन के स्वामित्व की भी जिम्मेदारी उन्हीं की होगी।
7. यह मानचित्र उपग्रो नगर योजना एवं विकास अधिनियम-1973 की धारा-15 के अन्तर्गत किसी अन्य शर्त के साथ स्वीकार किये जाते हैं तो वह शर्त भी मान्य होगी।
8. सड़क पर अथवा लेन में निर्धारित से अधिक कोई रैम्प नहीं बनाये जायेंगे। यह कार्य अपनी ही भूमि पर करेंगे।
9. सुपरविजन एवं स्पेशीफिकेशन की त्रिविध शर्तों का पालन करना होगा।
10. प्रस्तुत शपथ पत्र दिनांक 28.04.2014 का पालन करना होगा।
11. प्रस्तावित भवन में रूफ टाप रेन वाटर हार्वेस्टिंग व्यवस्था को सुनिश्चित किये जाने हेतु रु. 2,00,000/- की जमानत राशि, एफ.डी.आर.-808432 दिनांक 14.08.14 जमा करायी गयी है, जो कि भवन सम्पूति प्रमाण पत्र निर्गत करने के समय रेन वाटर हार्वेस्टिंग सिस्टम के निर्माण एवं यथोचित संचालन की पुष्टि होने के उपरान्त अवमुक्त की जायेगी।

01/11

12. भवन की कुल निर्माण लागत की। प्रतिशत धनराशि लेबर सेस की मद में यू.पी.बिल्डिंग-एण्ड अदर कन्स. वेल्फेयर बोर्ड के खाता संख्या 50034297206, इलाहाबाद बैंक में लेबर सेस की अवशेष धनराशि शपथ पत्र दिनांक 26.09.14 के अनुसार जमा करनी होगी।
13. इन्टीग्रेटेड टाउनशिप नीति 21.05.2005 एवं शासनादेश दि. 28.11.2006 के अनुसार योजनान्तर्गत समस्त आन्तरिक एवं वाह्य विकास कार्य कराये जाने का दायित्व विकासकर्ता मै0 एस0एम0वी0 एजेन्सीज प्रा0 लि0 (कन्सोर्सियम) का स्वयं का है। जो कि निर्धारित मानको एवं विशिष्टियों के अनुसार अपनी लागत पर विकासकर्ता को स्वयं कराने होंगे। परियोजना क्रियान्वयन की अवधि में शासकीय अधिकरण द्वारा प्राविधानित की जाने वाली नगर स्तरीय अवस्थापना सुविधाओं यथा-बन्धा निर्माण, रिंग रोड, फ्लाई ओवर, भेदों आदि जिनका लाभ प्रस्तावित टाउनशिप को मिलेगा, की समानुपातिक लागत विकासकर्ता कंपनी द्वारा वहन की जायेगी।  
इन्टीग्रेटेड टाउनशिप पालिसी के अनुसार योजनान्तर्गत आन्तरिक एवं वाह्य विकास कार्य की पूर्णता हेतु रूपये 17.30 करोड़ की बैंक गारण्टी विकासकर्ता द्वारा पूर्व में डवलपमेंट एग्जिक्ट के समथ प्राधिकरण में जमा की गयी है। जिसकी वैधता अवधि दिनांक 05.02.15 तक है, जो आवश्यकता अनुसार बढ़वानी होगी।
14. भविष्य में प्राधिकरण द्वारा किये गये अन्य वाह्य विकास का लाभ यदि विकासकर्ता को होता है तो उसका समानुपातिक मूल्य गाजियाबाद विकास प्राधिकरण द्वारा मांगे जाने पर 30 दिन के अन्दर प्राधिकरण को देय होगा।
15. भू-स्वामित्व तथा भूमि वाद-विवाद के सम्बन्ध में किसी प्रकार की जिम्मेदारी प्राधिकरण की नहीं होगी समस्त दायित्व विकासकर्ता का होगा। किसी वाद/विवाद की स्थिति में मानचित्र स्वतः निरस्त माना जायेगा। किसी भी न्यायालय में विचारधीन वाद से प्रभावित खसस नम्बरों की भूमि यथावत रखी जायेगी जिस पर किसी प्रकार के निर्माण की अनुमति नहीं होगी।
16. भवन में उपयोग से पूर्व सम्पूति प्रमाण पत्र प्राप्त करना आवश्यक होगा एवं सम्पूति प्रमाण पत्र से पूर्व रेन वाटर हार्वीस्टिंग कार्य पूर्ण कराना होगा। सम्पूति प्रमाण पत्र जारी होने से पूर्व किसी भी आवंटि की भवन के उपयोग की अनुमति नहीं दी जायेगी। सम्पूति प्रमाण पत्र के साथ फायर विभाग का पूर्णता प्रमाण पत्र, वाह्य विकास/ आन्तरिक विकास का पूर्णता प्रमाण पत्र, निर्माण भूकम्प विशेषी कराये जाने का प्रमाण पत्र सम्बन्धी एन.ओ.सी. प्रस्तुत करनी होगी।
17. डिण्डन एग्जिक्ट के अनापत्ति प्रमाण पत्र प्राप्त होने तक भवन की ऊंचाई 20 मीटर तक ही निर्माण अनुमत्य होगा।
18. प्रश्नगत भूमि के अन्दर यदि कोई नाली/नाला, चकरोड, ग्राम समाज/ सरकारी भूमि पायी जाती है तो उसके यथावत रखा जायेगा अथवा उसके क्षेत्रफल के बराबर अपने स्वामित्व वाली भूमि में एक तरफ एकजार्ड करके छोड़नी होगी जिसकी अनापत्ति नगर आयुक्त नगर निगम एवं जिलाधिकारी गाजियाबाद से प्राप्त कर प्रस्तुत करनी होगी तथा अन्तिम रूप से समायोजित करने हेतु नियमानुसार कार्यवाही कर विकास प्राधिकरण को सूचित करना होगा।
19. मानचित्र में प्रदर्शित विकासकर्ता के स्वामित्वाधीन भूमि में से यदि किसी भूमि का दाखिल खारिज बकाया है तो उसे विकासकर्ता कंपनी के नाम दाखिल खारिज करसकर प्रस्तुत करना होगा।
20. संरचना सुरक्षा का उत्तरदायित्व स्वयं पक्ष का होगा तथा पक्ष द्वारा भूकम्परोधी शासनादेशों का अनुपालन सुनिश्चित करना होगा।

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21. भवन की स्ट्रक्चरल सेफ्टी एवं भूकम्प रोधी होने सम्बन्धी ड्रा वी0डी0 शर्तों, एम0ई0 द्वारा प्रस्तुत स्ट्रक्चरल डिजाइन एवं ड्राइंग आई.आई.टी रुड़की के असिस्टेंट प्रोफेसर डा0 आर0एन0 हुवे द्वारा दि0 26.09.2014 से जेट कराकर प्रस्तुत की गयी है। स्ट्रक्चरल डिजाइन व ड्राइंग के सम्बन्ध में प्रस्तुत शपथ पत्र दिनांक 26.09.14 में वर्णित निर्माण अधिकृत अभिलेख प्रस्तुत करने के पश्चात प्रारम्भ करना होगा। डी.पी.आर./ योजना के पुनरीक्षित तलपट मानचित्र में अंकित समस्त प्रतिबन्धों का पालन करना होगा एवं भूकम्परोधी व्यवस्था के सम्बन्ध में शासन के निर्गत आदेशों, संख्या 570/9-आ-1-2001 -भूकम्परोधी/ 2001(आ.ब) दिनांक 03.02.01, 72/9-आ-1-2001- भूकम्परोधी /2001 (आ.ब.) दिनांक 13.02.01 तथा शा.सं. 3751/9-आ-1-1- भूकम्परोधी /2001 (आ.ब.) दि.26.07.01 में अंकित प्राविधानों एवं प्रतिबन्धों का पालन करना होगा। उक्त के अतिरिक्त निम्न पूरक प्रतिबन्धों का अनुपालन सुनिश्चित करना होगा :-

क- भवन निर्माण के पर्यवेक्षण हेतु एक स्नातक सिविल अभियन्ता जिन्हें भवन निर्माण के कार्यों के पर्यवेक्षण में कम से कम 15 वर्ष का अनुभव प्राप्त हो, आबद्ध किया जायेगा। पर्यवेक्षण में वह विशेष रूप से यह सुनिश्चित करेगा कि भवन निर्माण हेतु स्ट्रक्चरल इंजीनियर द्वारा संरचनात्मक सुरक्षा एवं भूकम्परोधी समस्त व्यवस्थाएँ करने के लिए जो डिजाइन अनुमोदित की गयी है उसके अनुरूप ही भवन निर्माण किया जा रहा है।

ख- भवन निर्माण में जो मुख्य सामग्रियों सीमेन्ट, स्टील/स्ट्योन ग्रीट, ईटें, कोर्स सैन्ड एवं मोर्टार तथा कंक्रीट मिक्स इत्यादि जो उपयोग में लायी जायेगी की गुणवत्ता सुनिश्चित करने हेतु कार्यस्थल पर ही उनके परीक्षण करने की सुविधा उपलब्ध रहनी आवश्यक होगी। इसके साथ ही निर्माण सामग्रियों की नियमित सैम्पलिंग करके उनकी गुणवत्ता का भौतिक व रसायनिक परीक्षण अधिकृत प्रयोगशाला/ संस्थाओं से कराकर उनके परीक्षण परिणाम कार्यस्थल पर ही उपलब्ध रहे ताकि जब भी कोई विशेषज्ञ स्थल पर कार्यों का निरीक्षण करने के लिए जाये तो इन परीक्षण परिणामों को भी देख सकें।

ग- निर्माण कार्य का आकस्मिक तकनीकी परीक्षण एक स्वतंत्र एक्सपर्ट द्वारा भी कराया जायेगा। कंटा /आयंटियों द्वारा नियुक्त एक्सपर्ट द्वारा भी समय-समय पर निर्माण कार्य का परीक्षण किया जा सकेगा। इस सम्बन्ध में समय समय पर जारी किये जाने वाले निर्देशों के अनुसार कार्यवाही सुनिश्चित की जायेगी।

घ- यदि स्वीकृति की किसी भी शर्त का पालन नहीं किया जाता अथवा निरीक्षणकर्ता तकनीकी विशेषज्ञ की रिपोर्ट संतोषजनक नहीं होगी तो आगे का निर्माण कार्य रुकवाते हुए निर्माण कार्य को अनाधिकृत मानते हुए सील भी किया जा सकेगा। ऐसे में न केवल पूर्णतः प्रमाण पत्र जारी नहीं किया जायेगा बल्कि निर्माणकर्ता व उसके सहायक क्रिमिनल रिश्किलता की परिधि में माने जायेंगे व तदनुसार कानूनी कार्यवाही भी की जा सकेगी।

ङ- कार्य स्थल पर प्रमुख स्थान पर 4 फुट 3 फुट आकार का एक बोर्ड लगाना होगा जिस पर भवन निर्माणकर्ता एवं स्वामियों का नाम, आर्किटेक्ट, स्ट्रक्चरल इंजीनियर, सर्विस डिजाइन इंजीनियर एवं सुपरवीजन इंजीनियर का नाम इस प्रकार उल्लिखित होगा कि भवन से लगे मुख्य मार्ग से ही उसे स्पष्ट पढ़ा जा सके। निर्माण कार्य से सम्बन्धित कार्य स्थल पर निम्न अभिलेख भी उपलब्ध रहेंगे:-

- 1- नियत प्राधिकारी द्वारा स्वीकृत मानचित्र की हस्ताक्षर एवं मुहरयुक्त प्रति।
- 2- अनुमोदित प्रयोगशाला/संस्थान द्वारा दी गयी मूला परीक्षण की पूर्ण रिपोर्ट एवं प्रस्तावित नींव के प्राविधान सम्बन्धी संस्तुतियाँ।
- 3- अधिकृत स्ट्रक्चरल इंजीनियर द्वारा हस्ताक्षर एवं मुहर युक्त नींव, सुपर स्ट्रक्चर की गणनाएँ एवं भवन को भूकम्परोधी बनाने हेतु संरचनात्मक सुरक्षा से सम्बन्धित समस्त मानचित्र एवं स्ट्रक्चरल डिटेल्स।

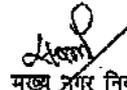
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- 4- अधिकृत आर्किटेक्ट द्वारा हस्ताक्षर एवं मुहर युक्त समस्त वर्किंग ड्राईंग जिनमें सैक्शन एवं एलीवेशन तथा सर्विसेज डिटेल् इत्यादि शामिल रहेंगे।
- 5- भवन निर्माण हेतु आवश्यक समस्त टी. एण्ड पी. का विकरण।
- 6- साईट इंजीनियर इन्स्पेक्शन रिपोर्ट रजिस्टर
- 7- सामग्री परीक्षण रिपोर्ट एवं सम्बन्धित रजिस्टर
22. भवन निर्माण के समय सुरक्षा मानकों का अनुपालन सुनिश्चित करना होगा, अन्वया किसी भी प्रकार की क्षति के सम्बन्ध में निर्माणकर्ता/भू-स्वामी स्वयं उत्तरदायी होंगे। उक्त के सम्बन्ध में प्राधिकरण का कोई उत्तरदायित्व नहीं होगा।
23. विभिन्न विभागों द्वारा जारी अनापत्ति पत्रों में दिये गये निर्देशों/प्रतिबन्धों का पालन करना होगा।
24. भवन उपविधि-2008 के प्रस्तर 2.4.1 की क्रम संख्या 7 के अनुसार क्रीडा क्रियाओं हेतु वांछित स्थलों का प्राविधान ओपन स्पेस /ले-आउट ग्रीन में करना होगा।
25. स्वीकृत पार्किंग स्थल का उपयोग केवल पार्किंग के लिए किया जायेगा कोई अन्य उपयोग / निर्माण शपथोप नहीं होगा।
26. पार्किंग का निर्माण मानचित्र में दर्शित ग्रीड के अनुरूप करना होगा एवं पूर्णतः प्रमाण पत्र के समय पार्किंग प्लान ग्रीड सहित प्रस्तुत करना होगा।
27. आप द्वारा दिये गये शपथ पत्र के अनुसार पार्किंग प्लान में दर्शित विजिटर्स पार्किंग को आबादियों को नहीं दिया जायेगा अपितु यथावत रखना होगा तथा स्थल पर साईन बोर्ड पर प्रदर्शित करना होगा।
28. अपार्टमेंट एक्ट 2010 एवं रूल्स-2011 का अनुपालन करना होगा।
29. प्रस्तावित ग्रुप हाउसिंग हेतु पर्यावरणीय एवं प्रदूषण विभाग का अनापत्ति प्रमाण-पत्र, प्रस्तुत शपथ पत्र दिनांक 26.09.14 के क्रम में तीन माह में प्रस्तुत करना होगा।
30. अग्निशमन विभाग द्वारा जारी अनापत्ति प्रमाण-पत्र पत्रांक-आर.63/जे0डी0/का0सा0-14(गब0बाद)/228 दिनांक 21.08.14 एवं संलग्न मानचित्र में उल्लेखित शर्तों का पालन सुनिश्चित करना होगा।
31. ड्राईव-वे की डिजाईन व एक्जिक्यूशन अग्निशमन विभाग के वाहनों के भार बहन क्षमता एवं आवागमन के दृष्टिगत कराया जाना अनिवार्य होगा।
32. आर.डब्ल्यू. व डिज़िडर्स के मध्य आपसी वाद/विवाद की समस्त जिम्मेदारी विकासकर्ता की होगी। प्राधिकरण का कोई उत्तरदायित्व नहीं होगा।
33. संदर्भित ग्रुप हाउसिंग भूखण्ड में 50 पेड़ प्रति हेक्टेयर के अनुसार लगाने होंगे।
34. समस्त अवस्थापना सुविधाओं के अभिकल्पन व विकास का दायित्व विकासकर्ता का स्वयं का होगा। अवस्थापना सुविधाओं का विकास/ निर्माण कार्य पी.डब्ल्यू.डी. यू.पी.पी.सी.एल., भवन उपविधि-2008, एन.बी.सी. एवं शासनादेशों में निर्धारित मापदण्डों के अनुसार स्थल पर कराया जायेगा। विकास/ निर्माण कार्य एवं गुणवत्ता की जिम्मेदारी विकासकर्ता की स्वयं की होगी।
35. ई0डब्ल्यू0एस0/एल0आई0जी0 भवनों के निर्माण हेतु पुनःरीक्षित तलपट मानचित्र के घनत्व के अनुसार ग्रुप हाउसिंग भवन हेतु प्रस्तावित ईकाईयों के सापेक्ष ई0डब्ल्यू0एस0/एल0आई0जी0 भूखण्डों के आकार के कारण यदि उक्त भूखण्डों पर वांछित ईकाईयों की पूर्ति नहीं हो पाती है तो उक्त श्रेणी के भवनों की पूर्ति योजनान्तर्गत अन्य भूखण्डों में विकासकर्ता की स्वामित्व की भूमि पर करना होगा, जिस हेतु दी गयी अण्डरटेकिंग दिनांक 26.09.14 का पालन सुनिश्चित करना होगा।
36. प्रसंगत भूखण्ड के अन्तर्गत अन्य के स्वामित्व की भूमि का पहुँच मार्ग बाधित नहीं किया जायेगा।
37. लिफ्ट के संचालन हेतु कॉरिडोर फण्ड बनाने सम्बन्धी शपथ पत्र दिनांक 26.09.14 का पालन करना होगा।

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38. प्रस्तावित ईडब्ल्यूएस. एवं एल.आई.जी. के भवन निर्माण की विशिष्टियों शासनादेश संख्या 5899/8-3-09-214 विविध/09 दिनांक 14.01.2010 के अनुसार रखनी होंगी तथा शासनादेश संख्या 3338/आठ-1-11-80/विविध/2010 दिनांक 26.09.2011 का अनुपालन करना होगा।
39. प्रस्तावित दुर्बल आय वर्ग एवं अल्प आय वर्ग के लाभार्थियों को शासकीय अभिकरण द्वारा निर्धारित लागत पर एवं निर्धारित मानकों के अनुसार विकसित/निर्मित कर उपलब्ध कराये जाएंगे। इन भूखण्डों/भवनों का आवंटन उक्त आय वर्ग के लाभार्थियों को शासकीय अभिकरण के उपाध्यक्ष की अध्यक्षता में अवास एवं शहरी नियोजन विभाग द्वारा गठित समिति के माध्यम से किया जायेगा। यदि कोई आवंटन किया गया है तो उसे निरस्त करते हुए निर्धारित प्रक्रिया के अनुसार ही आवंटन करना होगा।
40. उपरोक्त शर्तों का पालन न करने की दशा में मानचित्र स्वतः निरस्त माना जायेगा।

संलग्नक: एक सैट स्वीकृत मानचित्र।

  
मुख्य नगर नियोजक  
गाजियाबाद विकास प्राधिकरण  
गाजियाबाद।

पत्रांक: /एम0पी0/65/जोन-5/2014-15

दिनांक:

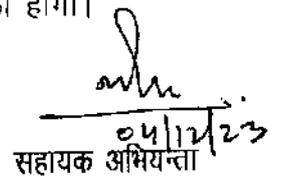
प्रतिलिपि : प्रवर्तन खण्ड जोन-5 को आवश्यक कार्यवाही हेतु।

मुख्य नगर नियोजक

## शर्तें

1. अग्निशमन विभाग से अग्नि सुरक्षा के उपकरणों के क्रियाशील होने का अनापत्ति प्रमाण पत्र में अंकित समस्त प्राविधानों के पालन करने की जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी तथा शिथिलता बरतने पर किसी भी प्रकार की दुर्घटना की सम्पूर्ण जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी। नियमानुसार इसके अनुपालन की सूचना से प्राधिकरण को भी सूचित करना होगा।
2. भवन के स्ट्रक्चरल/एलिवेशन सेफ्टी की पूर्ण जिम्मेदारी आर्किटेक्ट/स्ट्रक्चरल इंजीनियर/बिल्डर/आर0डब्लू0ए0 की होगी। यदि इसके कारण किसी भी प्रकार की दुर्घटना होती है तो इसके लिए यह एजेंसी स्वयं जिम्मेदार होगी एवं वाटर सप्लाई, सीवर मेन्टीनेंस तथा किसी भी प्रकार की मेन्टीनेंस/रख-रखाव की जिम्मेदारी स्वयं बिल्डर/ए0ओ0ए0 की होगी आंतरिक विकास एवं कामन सर्विसेज को यू0पी0 अपार्टमेन्ट एक्ट 2010 एवं यू0पी0 अपार्टमेन्ट नियमावली 2011 के नियमों के अन्तर्गत बिल्डर द्वारा ए0ओ0ए0 को हैण्ड ओवर किया जायेगा। हैण्ड ओवर लेने एवं हैण्ड ओवर देने की ए0ओ0ए0 की एवं बिल्डर की सामूहिक जिम्मेदारी होगी।
3. रेन वाटर हार्वेस्टिंग के क्रियान्वयन एवं रख-रखाव की सम्पूर्ण जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी तथा इसकी किसी भी समय जाँच करने का अधिकार गाजियाबाद विकास प्राधिकरण का होगा।
4. स्वीकृत, शमन मानचित्र, टावर सं0-D1, D2, D3, D4 & R1 व कम्युनिटी हॉल का जारी आंशिक सम्पूर्ति प्रमाण पत्र एवं विद्युत विभाग द्वारा जारी अनापत्ति, प्रमाण पत्र की समस्त शर्तों एवं प्रतिबंधों का अनुपालन सुनिश्चित करना होगा।
5. समस्त रोपित वृक्षों के रख-रखाव व सुरक्षा की जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी।
6. अपार्टमेन्ट एक्ट 2010 एवं यू0पी0 अपार्टमेन्ट नियमावली 2011 के प्राविधानों के अनुपालन की जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी।
7. स्वीकृत पार्किंग स्थल का उपयोग केवल पार्किंग के लिए ही किया जायेगा अन्य कोई उपयोग मान्य नहीं होगा।
8. किसी भी विपरीत परिस्थिति में निर्माणकर्ता की लापरवाही से होने वाली किसी भी प्रकार की क्षति का सम्पूर्ण उत्तरदायित्व निर्माणकर्ता का होगा।
9. प्राधिकरण द्वारा भविष्य में बड़े हुए विकास व्यय या अन्य कोई शुल्क की माँग की जाती है तो वह शुल्क निर्माणकर्ता/आर0डब्लू0ए0 को प्राधिकरण कोष में निर्धारित समय अवधि में जमा करना होगा।
10. नियमानुसार आर0डब्लू0ए0 के गठन एवं आर0डब्लू0ए0 को सभी सुविधाओं सहित हस्तान्तरण तक समस्त सुविधाओं आदि का अनुरक्षण निर्माणकर्ता द्वारा ही कराया जायेगा।
11. सॉलिड वेस्ट मैनेजमेन्ट के क्रियान्वयन एवं रख-रखाव की सम्पूर्ण जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी तथा इसकी किसी भी समय जाँच करने का अधिकार प्राधिकरण का होगा।

  
अवर अभियन्ता

  
04/12/23  
सहायक अभियन्ता



# गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

I.S.O.-9001-2015 एवं I.S.O.-14001-2015 प्रमाणित संस्था

पत्रांक : 152 / प्रवर्तन जोन-5 / 2023

दिनांक 16/12/2023

परिशिष्ट-6 प्रपत्र-ब/भाग-द

## विकास प्राधिकरण की अभ्युक्ति एवं आंशिक पूर्णता प्रमाण-पत्र

(आवेदन पत्र परिशिष्ट-6, प्रपत्र 'ब' भाग-अ, ब, स के कम में)

मै0 एस.एम.वी. ऐजेन्सीज प्रा.लि. द्वारा इन्टीग्रेटेड टाऊनशिप योजना ग्राम शाहपुर बम्हैटा गाजियाबाद के अन्तर्गत भूखण्ड सं0-जी.एच.-02 के स्वीकृत मानचित्र सं0-65/जोन-5/2014-15 दिनांक 01.07.2014 के अन्तर्गत विकासकर्ता द्वारा निर्मित टावर सं0-K1, K2 (कुल टावर-02 (228 यूनिट)) के प्लेटस का आंशिक सम्पूर्ति प्रमाण पत्र हेतु प्रस्तुत आवेदन की उपाध्यक्ष महोदय द्वारा प्रदान की गयी स्वीकृति दिनांक 15.12.2023 के कम में पृष्ठ भाग पर उल्लेखित शर्तों/प्रतिबन्धों के साथ आंशिक सम्पूर्ति प्रमाण पत्र के निर्गत किया जाता है।

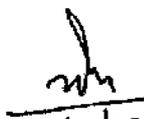
### नोट:-

आंशिक पूर्णता प्रमाण-पत्र के पृष्ठ भाग पर शर्त/प्रतिबन्ध संख्या-1 से 11 के अधीन निर्गत किया जा रहा है।

(सुशील कुमार चौबे)  
प्रभारी प्रवर्तन जोन-5

1. अग्निशमन विभाग से अग्नि सुरक्षा के उपकरणों के क्रियाशील होने का अनापत्ति प्रमाण पत्र में अंकित समस्त प्राविधानों के पालन करने की जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी तथा शिथिलता बरतने पर किसी भी प्रकार की दुर्घटना की सम्पूर्ण जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी। नियमानुसार इसके अनुपालन की सूचना से प्राधिकरण को भी सूचित करना होगा।
2. भवन के स्ट्रक्चरल/एलिवेशन सेफ्टी की पूर्ण जिम्मेदारी आर्किटेक्ट/स्ट्रक्चरल इंजीनियर/बिल्डर/आर0डब्लू0ए0 की होगी। यदि इसके कारण किसी भी प्रकार की दुर्घटना होती है तो इसके लिए यह एजेंसी स्वयं जिम्मेदार होगी एवं वाटर सप्लाई, सीवर मेन्टीनेंस तथा किसी भी प्रकार की मेन्टीनेंस/रख-रखाव की जिम्मेदारी स्वयं बिल्डर/ए0ओ0ए0 की होगी आंतरिक विकास एवं कामन सर्विसेज को यू0पी0 अपार्टमेन्ट एक्ट 2010 एवं यू0पी0 अपार्टमेन्ट नियमावली 2011 के नियमों के अन्तर्गत बिल्डर द्वारा ए0ओ0ए0 को हैण्ड ओवर किया जायेगा। हैण्ड ओवर लेने एवं हैण्ड ओवर देने की ए0ओ0ए0 की एवं बिल्डर की सामूहिक जिम्मेदारी होगी।
3. रेन वाटर हार्वेस्टिंग के क्रियान्वयन एवं रख-रखाव की सम्पूर्ण जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी तथा इसकी किसी भी समय जाँच करने का अधिकार गाजियाबाद विकास प्राधिकरण का होगा।
4. स्वीकृत, शमन मानचित्र, टावर सं0-K1, K2 का जारी आंशिक सम्पूर्ति प्रमाण पत्र एवं विद्युत विभाग द्वारा जारी अनापत्ति, प्रमाण पत्र की समस्त शर्तों एवं प्रतिबंधों का अनुपालन सुनिश्चित करना होगा।
5. समस्त रोपित वृक्षों के रख-रखाव व सुरक्षा की जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी।
6. अपार्टमेन्ट एक्ट 2010 एवं यू0पी0 अपार्टमेन्ट नियमावली 2011 के प्राविधानों के अनुपालन की जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी।
7. स्वीकृत पार्किंग स्थल का उपयोग केवल पार्किंग के लिए ही किया जायेगा अन्य कोई उपयोग मान्य नहीं होगा।
8. किसी भी विपरीत परिस्थिति में निर्माणकर्ता की लापरवाही से होने वाली किसी भी प्रकार की क्षति का सम्पूर्ण उत्तरदायित्व निर्माणकर्ता का होगा।
9. प्राधिकरण द्वारा भविष्य में बढ़े हुए विकास व्यय या अन्य कोई शुल्क की माँग की जाती है तो वह शुल्क निर्माणकर्ता/आर0डब्लू0ए0 को प्राधिकरण कोष में निर्धारित समय अवधि में जमा करना होगा।
10. नियमानुसार आर0डब्लू0ए0 के गठन एवं आर0डब्लू0ए0 को सभी सुविधाओं सहित हस्तान्तरण तक समस्त सुविधाओं आदि का अनुरक्षण निर्माणकर्ता द्वारा ही कराया जायेगा।
11. सॉलिड वेस्ट मैनेजमेन्ट के क्रियान्वयन एवं रख-रखाव की सम्पूर्ण जिम्मेदारी बिल्डर/आर0डब्लू0ए0 की होगी तथा इसकी किसी भी समय जाँच करने का अधिकार प्राधिकरण का होगा।

  
अवर अभियन्ता

  
16/12/23  
सहायक अभियन्ता

Tax Invoice

(ORIGINAL FOR RECIPIENT)

**PSG ELECTRICALS**  
 32, 29/21 Chaudhary Complex, Chikamberpur,  
 UP Border, Sahibabad, Ghaziabad, UP-201006  
 Udyam Registration No. UDYAM-UP-29-0020448  
 GSTIN/UIN: 09BFQPS7716M1ZE  
 State Name : Uttar Pradesh, Code : 09  
 Contact : 9873252550  
 E-Mail : psgsalesdg2014@gmail.com

Invoice No. PSG/24-2514  
 Dated 6-Aug-24  
 Delivery Note Mode/Terms of Payment  
 Reference No. & Date. 757-519 A 11/21  
 Other References  
 Buyer's Order No. Dated  
 Dispatch Doc No. Delivery Note Date  
 Dispatched through Destination  
**BY ROAD**  
 Terms of Delivery  
**DISPATCH EWAY BILL -651757023109**  
**DATE-03.08.2024**

Consignee (Ship to)  
**PAVITRA CONBUILD PRIVATE LIMITED**  
 FF-009, NQI Golf Course Plaza, Alpha- 1, Alpha 1,  
 Greater Noida, Gautambuddha Nagar, Uttar Pradesh, 201306  
 GSTIN/UIN : 09AAHCP5653L1ZU

Buyer (Bill to)  
**PAVITRA CONBUILD PRIVATE LIMITED**  
 FF-009, NQI Golf Course Plaza, Alpha- 1, Alpha 1,  
 Greater Noida, Gautambuddha Nagar, Uttar Pradesh, 201306  
 GSTIN/UIN : 09AAHCP5653L1ZU

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	<b>160 KVA ELECTRIC GENERATING SETS CPCB IV+</b> SELECT DG SET SR NO. J24/10/1655/1173 CONSISTING OF BYPASS MODEL 440321461 SR NO. 8415/24/2022 COUPLED WITH 150KVA/230V/400V/3P/4W/50HZ ALTERNATOR LCS3H24 G 47880 WITH COMPLETE ACCESSORIES FITTED WITH CANOPY WITH STD PANEL SR NO. 00PL-342-062 KRM SR NO. 65991471 KG BATTERY 139AH SR NO. 13330-0304 JCKD/0917/24-25	85021200	1.00 NOS	15,50,000.00	NOS	15,50,000.00
						<b>1,39,500.00</b>
						<b>1,39,500.00</b>
			<b>Total</b>	<b>1.00 NOS</b>		<b>₹ 18,29,000.00</b>

Amount Chargeable (in words)  
**INR Eighteen Lakh Twenty Nine Thousand Only**

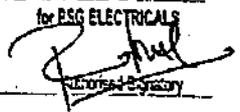
Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	Total Tax Amount
15,50,000.00	9%	1,39,500.00	9%	1,39,500.00	2,79,000.00
<b>Total:</b>		<b>1,39,500.00</b>		<b>1,39,500.00</b>	<b>2,79,000.00</b>

Tax Amount (in words) : **INR Two Lakh Seventy Nine Thousand Only**

Remarks:  
 INVOICE NO. PSG/24-251458 DT 06.08.2024  
 Company's PAN : **BFQPS7716M**

Company's Bank Details  
 Bank Name : Kotak Mahindra Bank Ltd.  
 A/c No. : 5246786978  
 Branch & IFS Code : Yamuna Vihar, Delhi & KKBK0004608

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for PSG ELECTRICALS  
  
 Authorised Signatory

SUBJECT TO GHAZIABAD JURISDICTION  
 This is a Computer Generated Invoice

**Kirloskar**  
Oil Engines

Kirloskar Oil Engines Limited  
Kirloskar Group Company

## ENGINE TEST CERTIFICATE

This is to certify that Kirloskar Engine Model 6K1080ETA 4G1 bearing Serial No. 6H.8475 / 2420002 complies with Central Pollution Control Board (CPCB) norms as per the Environment (Protection) Rules 1986, in the Schedule I, in serial number 88 relating to Emission Limits for new diesel engine up to 800 KW for generator set(Genset) application- G.S.R. 804(E) dated 3<sup>rd</sup> Nov 2022 notified by Ministry of Environment , Forests & Climate Change, Government of India.

The full load power at N.T.P. condition is 200 B.H.P. at  
@ 1500 RPM

Date: JAN-2024

  
Quality Assurance

Power rating is gross and conforms to ICXN/IFN/HD/LD/ISO3046/BS5514/IS10001/DIN6271 or equivalent.

Head Office: Laxmanrao Kirloskar Road, Khedhi, Pune, Maharashtra - 411 003 India. Tel: +91 (20) 25810341, 66084000 Fax: +91 (20) 25813208, 25810209  
Email: info@kirloskar.com | Website: www.koel.kirloskar.com

KGL-F-QAKP-G-26-00

02.549.04.0.00



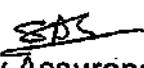
Kirloskar Oil Engines Limited  
A Kirloskar Group Company

## ENGINE TEST CERTIFICATE

This is to certify that Kirloskar Engine Model 6SL90ETA 4G3 bearing Serial No. F6.8802 / 2320043 complies with Central Pollution Control Board (CPCB) norms as per the Environment (Protection) Rules 1986, in the Schedule I, in serial number 88 relating to Emission Limits for new diesel engine up to 800 KW for generator set(Genset) application- G.S.R. 804(E) dated 3<sup>rd</sup> Nov 2022 notified by Ministry of Environment , Forests & Climate Change, Government of India.

The full load power at N.T.P. condition is 380 B.H.P. at  
@ 1500RPM

Date: OCT-2023

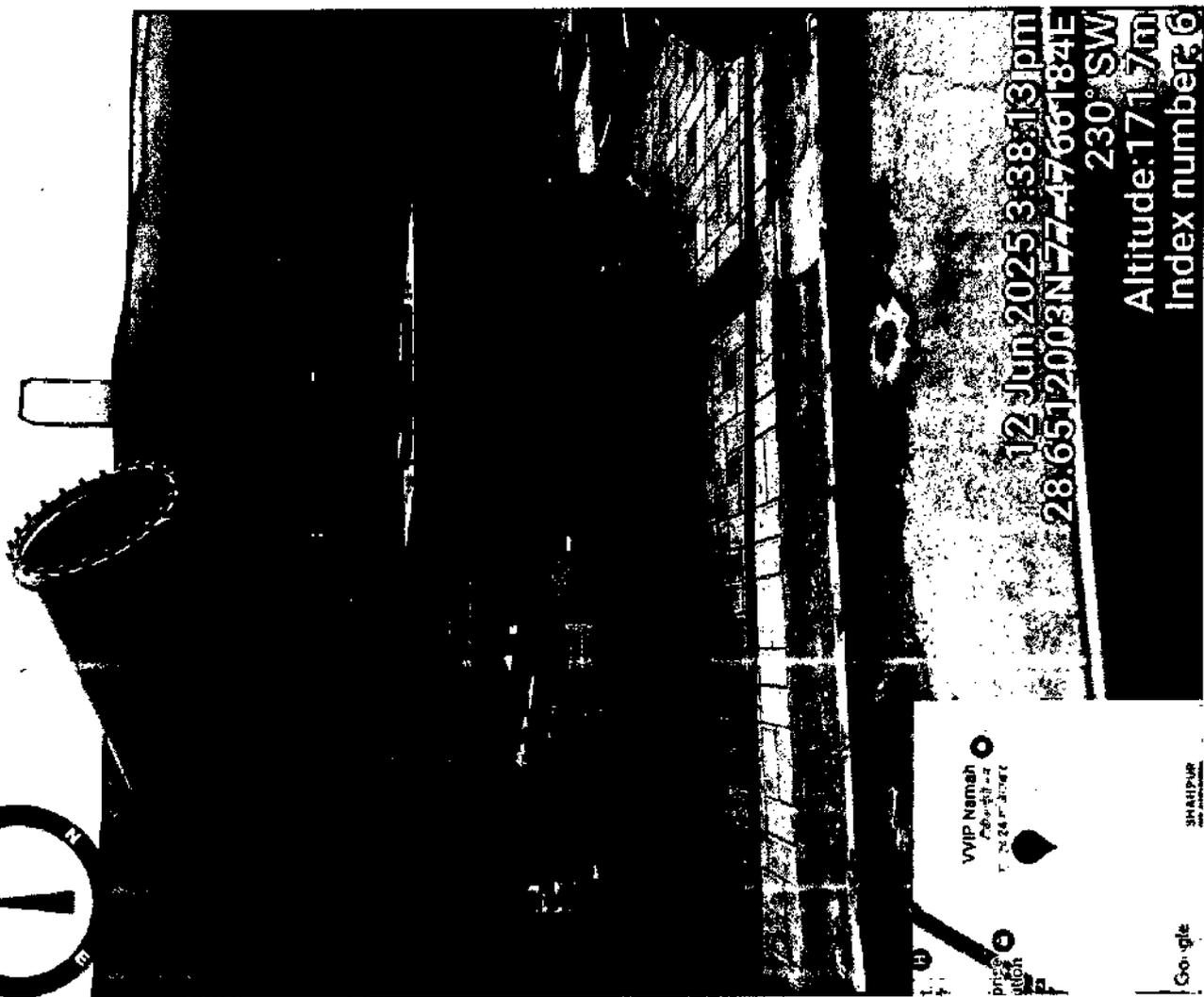
  
Quality Assurance

Power rating is gross and conforms to ICXN/IFN/HD/LD/ISO3046/BS5514/IS10001/DIN6271 or equivalent.

Regd. Office: Laxmanree Kirloskar Road, Khedki, Pune, Maharashtra - 411 003 India. Tel: +91 (20) 25810341, 66084000 Fax: +91 (20) 25613208, 25810208  
Email: info@kirloskar.com | Website: www.koel.kirloskar.com

KGL-F-QAKP-G:26:00

02.549.04.0.00

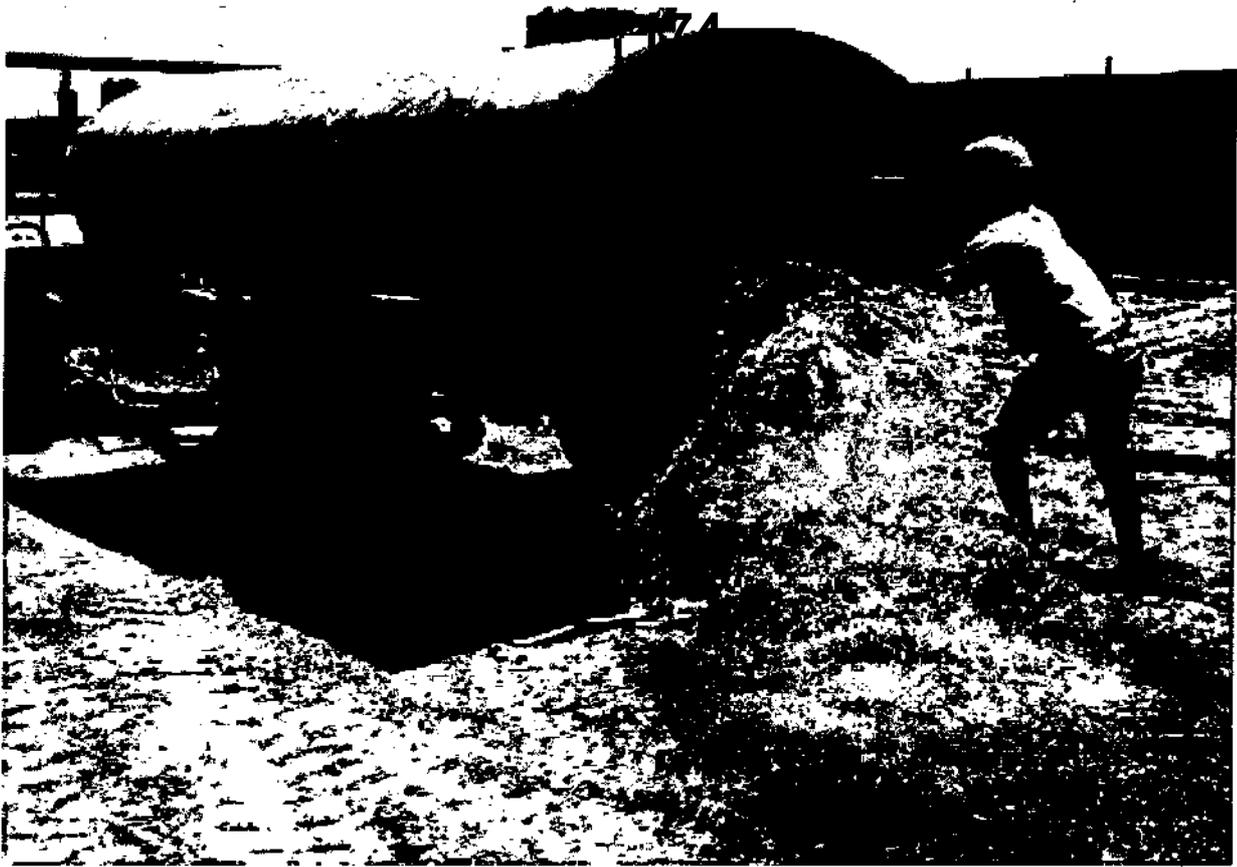


Google

VVIP Namah  
Pob. 431-2  
T. 24 24-24-24

SHALIPUR  
INDIA

12 Jun 2025 3:38:13 pm  
28.6512003N 77.4766184E  
230° SW  
Altitude: 171.7m  
Index number: 6





175  
क्षेत्रीय कार्यालय-उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद

Regional Office, U.P. Pollution Control Board, Ghaziabad

Website- [www.uppcb.co.in](http://www.uppcb.co.in), e-mail: [roghaziabad@uppcb.in](mailto:roghaziabad@uppcb.in)

संदर्भ संख्या : 226 / M.L.T. 25 / 2025

दिनांक 23.05/2025

M/s SMV Agencies Pvt Ltd.  
Intergrated Township (Jaipuria Sunrise  
Greens)  
NH-24, Near Village Shahpur Bamheta,  
Ghaziabad

M/s SMV Agencies Pvt Ltd.  
1<sup>st</sup> floor, Near Ritu wears,  
Jaipuria Sunrise Plaza.  
Plot no. 12A, Ahinsa Khand  
Ghaziabad

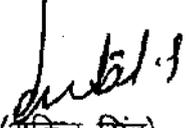
विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 165/2025  
किशन लाल एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश  
दिनांक 14.04.2025 के सम्बन्ध में।

उपरोक्त वर्णित अधिनियमों का संदर्भ ग्रहण करें। अवगत हो कि मा0 राष्ट्रीय हरित  
अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 165/2025 किशन लाल एवं अन्य बनाम  
स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 14.04.2025 के सम्बन्ध में आपकी  
परियोजना/इन्टीग्रेटेड टाउनशिप का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा  
दिनांक 14.05.2025 को परियोजना प्रतिनिधि श्री शशांक की उपस्थिति में किया गया।  
निरीक्षण के परिपेक्ष्य में निम्न बिन्दुओं पर सूचनाएं अपेक्षित हैं:-

1. आप द्वारा स्थापित परियोजना/इन्टीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स  
एन0एच0-24, ग्राम शाहपुर बम्हेटा, गाजियाबाद को पर्यावरण, वन एवं जलवायु  
परिवर्तन मंत्रालय द्वारा निर्गत पर्यावरणीय स्वीकृति की प्रति एवं उसमें निहित शर्तों  
की अनुपालन आख्या।
2. उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा परियोजना मैसर्स जयपुरिया सनराइज ग्रीन्स को  
जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा  
नियंत्रण) अधिनियम 1974 के प्राविधानों के अन्तर्गत निर्गत स्थापनार्थ हेतु अनापत्ति  
प्रमाण पत्र दिनांक 02.12.2011 में निहित शर्तों की अनुपालन आख्या।
3. परियोजना के संचालन हेतु राज्य बोर्ड से प्राप्त सहमति जल/वायु की प्रति व उसमें  
निहित शर्तों की अनुपालन आख्या।
4. परियोजना को गाजियाबाद विकास प्राधिकरण, गाजियाबाद से स्वीकृति  
मानचित्र/अनुज्ञा पत्र की प्रति।
5. परियोजना में स्थापित जल आपूर्ति के स्रोतों का विवरण एवं भू-जल के दोहन हेतु  
सम्बन्धित विभाग से निर्गत अनापत्ति/अनुमति की प्रतियां।
6. परियोजना से जनित घरेलू उत्प्रवाह की अनुमानित मात्रा, स्थापित सीवेज ट्रीटमेन्ट  
प्लांट की क्षमता, डिजाइन डिटेल्स, संचालन, शुद्धिकृत उत्प्रवाह के पुनः  
प्रयोग/निस्तारण आदि का पूर्ण विवरण।
7. परियोजना से जनित नगरीय ठोस अपशिष्ट की मात्रा व उक्त के निस्तारण का  
विवरण।

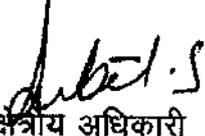
8. परियोजना में कुल निर्मित फ्लैट्स/विकसित प्लॉटों की कुल संख्या, हस्तान्तरण, गाजियाबाद विकास प्राधिकरण से प्रदत्त Completion Certificate/Occupancy Certificate आदि का पूर्ण विवरण।
9. परियोजना में स्थापित कुल डी0जी0 सेट्स की संख्या क्षमता सहित एवं सी0ए0क्यू0एम0 द्वारा जारी निर्देश संख्या 76 के अनुपालन की स्थिति।
10. परियोजना में निर्माण कार्यों से जनित डस्ट के नियंत्रण हेतु स्थापित व्यवस्थाओं का पूर्ण विवरण।

अतः आपको निर्देशित किया जाता है कि उक्त बिन्दुओं पर वांछित सूचनाएँ/अनुपालन आख्या उपरोक्तानुसार इस कार्यालय को 01 सप्ताह में प्रेषित करना सुनिश्चित करें। अन्यथा की दशा में निर्धारित समयावधि में अनुपालन आख्या प्राप्त न होने की दशा में परियोजना के विरुद्ध पर्यावरणीय क्षतिपूर्ति प्रश्मन शुल्क अधिरोपित करते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के प्राविधानों के अन्तर्गत की गयी किसी भी कार्यवाही का सम्पूर्ण उत्तरदायित्व परियोजना एवं परियोजना के प्राधिकृत अधिकारियों स्वयं का होगा।

  
(अकिल सिंह)  
क्षेत्रीय अधिकारी

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

  
क्षेत्रीय अधिकारी  
01C

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108  
मुख्यालय : TC-12V, विमूति खण्ड, गोमती नगर, लखनऊ 226010

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**REGIONAL LABORATORY GHAZIABAD**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32104310/Ghaziabad/2025

Date:30/05/2025

- 1- Name of Industry: Divyansh Onyx, Jaipuria Sun Rise Green
- 2- Address of Industry: Jaipuria Sun Rise Green
- 3- District: Ghaziabad
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Dhruv Dev Verma LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerrycane for general parameters
- 9- Date of Sample Collection: 14/05/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 14/05/2025
- 12- Period of Analysis: 14/05/2025 to 19/05/2025
- 13- ULR Number: TC957325000000357F
- 14- Sampling Plan/Ref. No.: UPCB/GZB/WW/05/25/357
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.60		02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	130.0		10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1700.0		10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1830.0		10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	58.0		1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	348.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

**Remark:** Lab environment condition-25°C

**Analysed by-**  
**[Sangeeta Murty(JRF)]**

**Authorized by**  
Digitally signed by Rashmi Arya  
**Rashmi Arya**  
Date: 2025.05.31 11:03:58 +05'30'  
**Rashmi Aarya (ASO)**

**Ankit Singh**  
Digitally signed by Ankit Singh  
Date: 2025.05.31 11:16:43 +05'30'  
**Regional Officer**

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:09.06.2021	Page No.:Page 1 of 2
Amendment No.:01	Amendment Date.:01.03.2025	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY GHAZIABAD**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32103968/Ghaziabad/2025

Date:30/05/2025

- 1- Name of Industry: Arocon Rainbow, Jaipuria Sun Rise Green
- 2- Address of Industry: Jaipuria Sun Rise Green
- 3- District: Ghaziabad
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Dhruv Dev Verma LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerricane for general parameters
- 9- Date of Sample Collection: 14/05/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 14/05/2025
- 12- Period of Analysis: 14/05/2025 to 19/05/2025
- 13- ULR Number: TC957325000000355F
- 14- Sampling Plan/Ref. No.: UPCB/GZB/WW/05/25/355
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.60		02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	136.0		10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1900.0		10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	2036.0		10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	62.0		1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	350.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Lab environment condition-25°C

**Analysed by-**  
**[Sangeeta Murty(JRF)]**

**Authorized by**  
 Digitally signed by Rashmi Arya  
 Date: 2025.05.31 11:03:41 +05'30'  
**Rashmi Aarya (ASO)**

**Ankit Singh**  
 Digitally signed by Ankit Singh  
 Date: 2025.05.31 11:17:24 +05'30'  
**Regional Officer**

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:09.06.2021	Page No.:Page 1 of 2
Amendment No.:01	Amendment Date.:01.03.2025	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY GHAZIABAD**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32103377/Ghaziabad/2025

Date: 30/05/2025

- 1- Name of Industry: The Golden Gates, Jaipuria Sun Rise Green
- 2- Address of Industry: Jaipuria Sun Rise Green
- 3- District: Ghaziabad
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Dhruv Dev Verma LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerricane for general parameters
- 9- Date of Sample Collection: 14/05/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 14/05/2025
- 12- Period of Analysis: 14/05/2025 to 19/05/2025
- 13- ULR Number: TC957325000000356F
- 14- Sampling Plan/Ref. No.: UPCB/GZB/WW/05/25/356F
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.40		02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	78.0		10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1200.0		10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1278.0		10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	18.0		1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	124.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

**Remark:** Lab environment condition-25°C

**Analysed by-**  
**[Sangeeta Murty(JRF)]**

**Authorized by**  
 Digitally signed by Rashmi Arya  
 Date: 2025.05.31 11:02:21 +0530  
**Rashmi Aarya (ASO)**

**Ankit Singh**  
 Digitally signed  
 by Ankit Singh  
 Date: 2025.05.31 11:18:06 +05'30'  
**Regional Officer**

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date: 09.06.2021	Page No.: Page 1 of 2
Amendment No.: 01	Amendment Date.: 01.03.2025	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY GHAZIABAD**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 2 I.N.S. Sector-16, Vasundhra, Post-Prahalad Garhi, Ghaziabad



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32102935/Ghaziabad/2025

Date:30/05/2025

- 1- Name of Industry: Organic Home, Jaipuria Sun Rise Green
- 2- Address of Industry: Jaipuria Sun Rise Green
- 3- District: Ghaziabad
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Dhruv Dev Verma LA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 litre jerrycane for general parameters
- 9- Date of Sample Collection: 14/05/2025
- 10- Analysis Indented by: RO Ghaziabad
- 11- Date of sample receipt in Lab: 14/05/2025
- 12- Period of Analysis: 14/05/2025 to 19/05/2025
- 13- ULR Number: TC95732500000358F
- 14- Sampling Plan/Ref. No.: UPCB/GZB/WW/05/25/358
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.80		02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	140.0		10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1800.0		10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1940.0		10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	64.0		1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	380.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Lab environment condition-25°C

**Analysed by-**  
**[Sangeeta Murty(JRF)]**

**Authorized by**  
Digitally Signed by Rashmi Arya  
**Rashmi Arya**  
Date: 2025.05.31 11:03:23 +05'30'  
**Rashmi Aarya (ASO)**

**Ankit Singh**  
Digitally signed by Ankit Singh  
Date: 2025.05.31 11:22:16 +05'30'  
**Regional Officer**

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:09.06.2021	Page No.:Page 1 of 2
Amendment No.:01	Amendment Date.:01.03.2025	Approved by: TM	Issued by: QM



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.com](http://www.uppcb.com), e-mail: roghaziabad@uppcb.com

संदर्भ संख्या : २०५ / ..... / 2020

दिनांक 13/12/2020

R-287

सेवा में

मुख्य पर्यावरण अधिकारी, वृत्त-1,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय:** मैसर्स राईज प्रोजेक्ट्स प्रा० लि० द्वारा प्रस्तावित ग्रुप हाउसिंग "आर्गेनिक होम्स" भूखण्ड संख्या जी०एच०-1, ग्राम शाहपुर बम्हेटा, एन०एच०-24, कौलम्बिया एशिया हास्पिटल के सामने, गाजियाबाद के विरुद्ध अभियोजनात्मक कार्यवाही किये जाने के सम्बन्ध में आख्या।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उपरोक्त के कम मे अवगत कराना है कि परियोजना स्थल का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 14.12.2020 को किया गया। निरीक्षण आख्या संलग्न है। इकाई द्वारा प्रस्तावित परियोजना के निर्माण तथा स्थापित आर०एम०सी० प्लांट के स्थापनार्थ/संचालनार्थ राज्य बोर्ड से पूर्व अनुमति प्राप्त नहीं की गयी है।

परिसर मे डस्ट, रोड़ी, मिटटी इत्यादि का भण्डारण खुले मे पाया गया, जिससे वायु प्रदूषण होना स्वाभाविक है। निरीक्षण आख्या मूलरूप मे संलग्न है। परियोजना द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के वर्णित प्राविधानों का उल्लंघन किया जा रहा है। परियोजना के निदेशकों (सूची संलग्न) के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

मैसर्स राईज प्रोजेक्ट्स प्रा० लि० द्वारा प्रस्तावित ग्रुप हाउसिंग "आर्गेनिक होम्स" भूखण्ड संख्या जी०एच०-१, ग्राम शाहपुर बम्हेटा, एन०एच०-२४, कौलम्बिया एशिया हास्पिटल के सामने, गाजियाबाद के विरुद्ध अभियोजनात्मक कार्यवाही किये जाने के सम्बन्ध में आख्या।

उपरोक्त वर्णित परियोजना स्थल का औचक निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक 14.12.2020 को किया गया। निरीक्षण के समय श्री राजेन्द्र सिंह, प्रोजेक्ट मैनेजर (मो० नं-9821689912) परियोजना प्रतिनिधि के रूप में उपस्थित थे। विस्तृत आख्या निम्नवत् है-

1. प्रश्नगत स्थल मैसर्स राईज प्रोजेक्ट्स प्रा० लि० द्वारा प्रस्तावित ग्रुप हाउसिंग "आर्गेनिक होम्स" भूखण्ड संख्या जी०एच०-१, ग्राम शाहपुर बम्हेटा, एन०एच०-२४, कौलम्बिया एशिया हास्पिटल के सामने, गाजियाबाद में स्थित है।
2. निरीक्षण के समय पाया गया कि उक्त परियोजना द्वारा ग्रुप हाउसिंग का निर्माण लगभग 60 प्रतिशत पूर्ण किया जा चुका है।
3. निर्माण कार्य हेतु स्थल पर आर०एम०सी० प्लांट की स्थापना की गयी है।
4. कार्यालय अभिलेखानुसार इकाई द्वारा प्रस्तावित परियोजना के निर्माण तथा स्थापित आर०एम०सी० प्लांट के स्थापनार्थ/संचालनार्थ राज्य बोर्ड से पूर्व अनुमति प्राप्त नहीं की गयी है।
3. परिसर में डस्ट, रोड़ी, मिट्टी इत्यादि का भण्डारण खुले में पाया गया, जिससे वायु प्रदूषण होना स्वाभाविक है।
4. इकाई द्वारा निर्माणाधीन भवन से धूल की रोकथाम हेतु ग्रीन ऐयर बेरियर्स की स्थापना नहीं की गयी है। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है:-



5. मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 21/2014 वर्धमान कौशिक बनाम यूनियन ऑफ इण्डिया एवं अन्य के अन्तर्गत पारित आदेशों तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना दिनांक 25.01.2018 के सभी निर्माण एवं विध्वंस क्रियाकलापों के लिए धूल उपशमन उपायों में दिये गये बिन्दुओं का स्पष्ट उल्लंघन है।

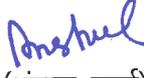
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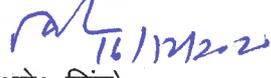
008

6. परियोजना के सम्बन्ध में कार्पोरेट कार्य मंत्रालय, भारत सरकार की वेबसाईट <http://www.mca.gov.in> पर उपलब्ध विवरण के अनुसार निदेशकों के नाम व पता का विवरण निम्नवत है—

Sr. No.	DIN/PAN	Name	Address
1.	<a href="#">02916756</a>	SWATI JAIN	195, Basement, Ram Vihar Delhi DL 110092 IN
2.	<a href="#">02916760</a>	VAIBHAV JAIN	195, Basement, Ram Vihar Delhi DL 110092 IN

अतः उपरोक्त परिप्रेक्ष्य में परियोजना के निदेशकों के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

  
(अंशुल शर्मा)  
अवर अभियंता

  
(बीके0 सिंह)  
सहायक पर्यावरण अभियंता

(उत्सव शर्मा)  
क्षेत्रीय अधिकारी



**Company Master Data**

CIN	U70102DL2013PTC247954
Company Name	RISE PROJECTS PRIVATE LIMITED
ROC Code	RoC-Delhi
Registration Number	247954
Company Category	Company limited by Shares
Company SubCategory	Non-govt company
Class of Company	Private
Authorised Capital(Rs)	200000000
Paid up Capital(Rs)	136271250
Number of Members(Applicable in case of company without Share Capital)	0
Date of Incorporation	06/02/2013
Registered Address	195, Basement, Ram Vihar Delhi DL 110092 IN
Address other than R/o where all or any books of account and papers are maintained	Rise Resort Residences, Sector-1 Sports City, Techzone-4 Greater Noida 201306 UP IN
Email Id	accounts@riseprojects.in
Whether Listed or not	Unlisted
ACTIVE compliance	ACTIVE compliant
Suspended at stock exchange	-
Date of last AGM	30/09/2019
Date of Balance Sheet	31/03/2019
Company Status(for efilling)	Active

**Charges**

<b>Assets under charge</b>	<b>Charge Amount</b>	<b>Date of Creation</b>	<b>Date of Modification</b>	<b>Status</b>
	500000000	28/01/2015	20/07/2015	CLOSED
Receivables of the Project - Organic Homes	350000000	02/12/2016	-	OPEN
Immovable property or any interest therein; Book debts	10000000	18/11/2016	-	OPEN
Immovable property or any interest therein; Book debts	340000000	18/11/2016	-	OPEN

**Directors/Signatory Details**

<b>DIN/PAN</b>	<b>Name</b>	<b>Begin date</b>	<b>End date</b>	<b>Surrendered DIN</b>
02916756	SWATI JAIN	06/02/2013	-	
02916760	VAIBHAV JAIN	06/02/2013	-	



## Case History

Chief Judicial Magistrate Lucknow

[Add Note](#)

## Case Details

Case Type	Criminal Misc. Cases
Filing Number	78516/2020
Filing Date	24-12-2020
Registration Number	7216/2020
Registration Date	24-12-2020
CNR Number	UPLK040785332020

## Case Status

First Hearing Date	22-02-2021
Next Hearing Date	21-08-2025
Stage Of Case	Charge
Court No And Judge	77-SPL.JM POLLUTION

QR Code

Petitioner And Advocate

Respondent And Advocate

Acts



# उ० प्र० प्रदूषण नियंत्रण बोर्ड,

टीसी-12वी, विभूति खण्ड,  
गोमती नगर, लखनऊ

H31032

पत्रांक

/सी-1/सा-2255/का०ब०नो०-जल/2025

पंजीकृत

दिनांक- 04-08-25

मै० एस०एम०वी० एजेन्सीज प्रा०लि०,  
(इटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स),  
एन०एच०-24, नियर ग्राम-शाहपुर, बम्हेटा,  
गाजियाबाद। 9658050729

मै० एस०एम०वी० एजेन्सीज प्रा०लि०, (इटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स), एन०एच०-24, नियर ग्राम-शाहपुर, बम्हेटा, गाजियाबाद, जो कि उपरोक्त वर्णित स्थल एक आवासीय परियोजना है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-165/2025 किशन लाल एवं अन्य बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक-14.04.2025 के मुख्य अंश निम्नवत् है:-

".....3. Complaint of the applicant is that respondent no. 2 has not obtained the Environmental Clearance in terms of the EIA Notification, 2006 nor it has got the Consent to Establish (CTE) and Consent to Operate (CTO).

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the tribunal at least 01 week before the next date of hearing through e-filing. If any respondent directly files the reply without routing is through his advocate, then the said respondent will remain virtually present to assist the tribunal..."

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-14.04.2025 के क्रम में परियोजना का निरीक्षण बोर्ड के प्राधिकृत अधिकारी द्वारा दिनांक-14.05.2025 को किया गया। निरीक्षण आख्यानानुसार इटीग्रेटेड टाउनशिप (जयपुरिया सनराइज ग्रीन्स) एन०एच०-24, नियर ग्राम-शाहपुर, बम्हेटा, गाजियाबाद की स्थापना विकासकर्ता मै० एस०एम०वी० एजेन्सीज प्रा०लि०, प्रथम तल नियर रीतु वियर्स, जयपुरिया सनराइज प्लाजा, प्लॉट नं०-12ए, अहिंसा खण्ड, गाजियाबाद द्वारा की जा रही है, जिसके अन्तर्गत निम्नलिखित परियोजनाएं स्थापित/संचालित हैं:-

1. मै० ऑर्गेनिक्स होम्स, ग्रुप हाऊसिंग सोसाइटी, एन०एच०-24, नियर ग्राम-शाहपुर बम्हेटा, गाजियाबाद

यह कि परियोजना के निरीक्षण के समय श्री भोजपाल, परियोजना प्रबन्धक उपस्थित थे। निरीक्षण के समय पाया गया कि परियोजना में कुल-10 टॉवर (900 फ्लैट) निर्मित हैं, जिसमें 150 फ्लैट्स में निवास किया जाना सूचित किया गया है। परियोजना में वर्तमान में कुल-7 टॉवर संचालित एवं 03 टॉवर में निर्माण/फिनिशिंग का कार्य किया जा रहा है। परियोजना में घरेलू उत्स्रवाह के शुद्धिकरण हेतु 530 कॅ०एल०डी० क्षमता का एस०टी०पी० एम०एम०वी०बार पद्धति पर स्थापित/संचालित पाया गया। परियोजना से निस्तारित उत्स्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषित कराया गया। वि० लोषण आख्यानानुसार उत्स्रवाह के नमूनों में प्रचालकों की मात्रा वी०ओ०डी०-64.0 मिगा०/ली०, सी०ओ०डी०-380.0 मिगा०/ली०, टी०एस०एस०-140.0 मिगा०/ली० एवं पी०एच०-780 मिगा०/ली० पाये गये जो कि निर्धारित मानकों से अधिक हैं। परियोजना में विद्युत आपूर्ति हेतु 02 डी०जी० 500 कॅ०वी०ए० क्षमता का 01 एवं 750 कॅ०वी०ए० क्षमता के स्थापित एवं संचालित हैं जिन पर मानकों के अनुरूप चिमनी की स्थापना का कार्य किया जा रहा है। उक्त डी०जी० सेट्स पर आर०ई०सी०डी०/ड्यूल पयूल की स्थापना नहीं की गयी है। परियोजना द्वारा राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किये बिना परियोजना का निर्माण किये जाने के दृष्टिगत परियोजना के विरुद्ध सी०जी०एम० कोर्ट, लखनऊ में अभियोजनात्मक कार्यवाही हेतु वाद सं०-78516/2020 दायर किया गया है, जो कि वर्तमान में विचारार्थी है।

..2

टी०सी०-12वी, विभूति खण्ड  
गोमती नगर, लखनऊ-226010  
दूरभाष 2720831, 2720828, 2720691, 2720681  
ई-मेल info@uppcb.com

TC-12V, Vibhuti Khand,  
Gomti Nagar, Lucknow-226010  
Phone : 2720831, 2720828, 2720691, 2720681  
E-mail : info@uppcb.com

2. मै० दिव्यांश गुप हाऊसिंग सोसाइटी, एन०एच०-24, नियर ग्राम-शाहपुर बम्हेटा, गाजियाबाद

यह कि परियोजना के निरीक्षण के समय श्री राजकुमार, फेरिलिटी मैनेजर उपस्थित थे। परियोजना में कुल-600 फ्लैट्स हैं। परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना में 200 फ्लैट्स में निवास किया जाना सूचित किया गया है। निरीक्षण आख्यानानुसार परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 380 केल०एल०डी० क्षमता का एस०टी०पी० एम०एम०बी०बार पद्धति पर स्थापित/संचालित पाया गया। परियोजना से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषित कराया गया। विश्लेषण आख्यानानुसार उत्प्रवाह के नमूनों में प्रचालकों की मात्रा बी०ओ०डी०-58.0 मिगा०/ली०, सी०ओ०डी०-348.0 मिगा०/ली०, टी०एस०एस०-130.0 मिगा०/ली० एवं पी०एच०-7.60 मिगा०/ली० पाये गये जो कि निर्धारित मानकों से अधिक हैं। परियोजना में विद्युत आपूर्ति हेतु 02 डी०जी० सी०पी०सी०बी० चतुर्थ क्षमता 320 केल०वी०ए० स्थापित है जिन पर मानकों के अनुरूप चिमनी स्थापित नहीं की गयी।

3. मै० गोल्डन गेट गुप हाऊसिंग सोसाइटी, एन०एच०-24, नियर ग्राम-शाहपुर बम्हेटा, गाजियाबाद

यह कि परियोजना के निरीक्षण के समय श्री विशाल श्रीवारत्तव, वाईस प्रेसिडेंट उपस्थित थे। परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना में कुल-228 फ्लैट्स निर्मित हैं, जिसमें 100 फ्लैट्स में निवास किया जाना सूचित किया गया है। निरीक्षण आख्यानानुसार परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 150 केल०एल०डी० क्षमता का एस०टी०पी० एम०एम०बी०बार पद्धति पर स्थापित/संचालित पाया गया। परियोजना से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषित कराया गया। विश्लेषण आख्यानानुसार उत्प्रवाह के नमूनों में प्रचालकों की मात्रा बी०ओ०डी०-18.0 मिगा०/ली०, सी०ओ०डी०-124.0 मिगा०/ली०, टी०एस०एस०-78.0 मिगा०/ली० एवं पी०एच०-7.40 मिगा०/ली० पाये गये जो कि निर्धारित मानकों के अनुरूप हैं। परियोजना में विद्युत आपूर्ति हेतु 02 डी०जी० सी०पी०सी०बी० चतुर्थ क्षमता 200 केल०वी०ए० एवं 250 केल०वी०ए० स्थापित है जिन पर मानकों के अनुरूप चिमनी स्थापित नहीं की गयी।

4. मै० रूचिका सफायर, गुप हाऊसिंग सोसाइटी, एन०एच०-24, नियर ग्राम-शाहपुर बम्हेटा, गाजियाबाद

परियोजना के निरीक्षण के समय श्री सुधीर, प्रोजेक्ट मैनेजर उपस्थित थे। परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना में कुल-306 फ्लैट्स निर्मित हैं, जिसमें वर्तमान में 15 फ्लैट्स में निवास किया जाना सूचित किया गया है। निरीक्षण आख्यानानुसार परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 200 केल०एल०डी० क्षमता का एस०टी०पी० एम०एम०बी०बार पद्धति पर स्थापित है। वर्तमान में सीवेज अल्प मात्रा में जनित होने के कारण एस०टी०पी० का संचालन नहीं किया जा रहा है। परियोजना में विद्युत आपूर्ति हेतु 02 डी०जी० सी०पी०सी०बी० चतुर्थ क्षमता 320 केल०वी०ए० एवं 160 केल०वी०ए० स्थापित है जिन पर मानकों के अनुरूप चिमनी स्थापित नहीं की गयी।

5. मै० एक्रोकॉन रेनबो, गुप हाऊसिंग सोसाइटी, एन०एच०-24, नियर ग्राम-शाहपुर बम्हेटा, गाजियाबाद

परियोजना के निरीक्षण के समय श्री सौरभ कुमार त्यागी, एस०टी०पी० इन्चार्ज उपस्थित थे। निरीक्षण के समय पाया गया कि परियोजना में कुल-304 फ्लैट्स निर्मित हैं, जिसमें 200 फ्लैट्स में निवास किया जाना सूचित किया गया है। निरीक्षण आख्यानानुसार परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 240 केल०एल०डी० क्षमता का एस०टी०पी० एम०एम०बी०बार पद्धति पर स्थापित/संचालित पाया गया। परियोजना से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषित कराया गया। विश्लेषण आख्यानानुसार उत्प्रवाह के नमूनों में प्रचालकों की मात्रा बी०ओ०डी०-62.0 मिगा०/ली०, सी०ओ०डी०-350.0 मिगा०/ली०, टी०एस०एस०-136.0 मिगा०/ली० एवं पी०एच०-7.60 मिगा०/ली० पाये गये जो कि निर्धारित मानकों से अधिक हैं। परियोजना में विद्युत आपूर्ति हेतु 02 डी०जी० सेट्स क्षमता 250 केल०वी०ए० एवं सी०पी०सी०बी० चतुर्थ क्षमता 300 केल०वी०ए० स्थापित है जिन पर मानकों के अनुरूप चिमनी की स्थापना का कार्य किया जा रही है। उक्त डी०जी० सेट्स पर आर०ई०सी०डी०/ड्यूल फ्यूल की स्थापना नहीं की गयी है।

6. मै० आवासीय प्लाट सेक्टर ए से एफ, एन०एच०-24, नियर ग्राम-शाहपुर बम्हेटा, गाजियाबाद

परियोजना के निरीक्षण के समय श्री अश्वनी कुमार सिंह, प्रोजेक्ट मैनेजर उपस्थित थे। निरीक्षण के समय पाया गया कि परियोजना में सेक्टर ए से एफ तक कुल-800 आवासीय प्लॉट विकसित है, जिसमें से लगभग 100 प्लॉट्स पर भवनों में निवास किया जाना सूचित किया गया है। निरीक्षण आख्यानानुसार परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 100 केल०एल०डी० क्षमता का एस०टी०पी० एम०एम०बी०बार पद्धति का निर्माणाधीन पाया गया। परियोजना से निस्तारित उत्प्रवाह को पाईप लाईन द्वारा स्थानीय नाले के माध्यम से अन्ततः डासना ड्रेन में निस्तारित किया जाता है, किन्तु निरीक्षण के समय उत्प्रवाह निस्तारित न होने के कारण

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नमूना एकत्रित नहीं किया जा सका। निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना इंटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स, एन0एच0-24, नियर ग्राम-शाहपुर, बम्हेटा, गाजियाबाद को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा दिनांक-30.09.2011 तदोपरान्त विस्तारीकरण हेतु पत्र दिनांक-11.06.2018 द्वारा पर्यावरण स्वीकृति निर्गत की गयी है, किन्तु पर्यावरण स्वीकृति में निहित शर्तों की अनुपालन आख्या प्रस्तुत नहीं की गयी है। परियोजना इंटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स, एन0एच0-24, नियर ग्राम-शाहपुर, बम्हेटा, गाजियाबाद को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक-02.12.2011 द्वारा अनापत्ति प्रमाण पत्र निर्गत किया गया है, जिसकी वैधता अवधि 05 वर्ष हेतु मान्य थी। जबकि परियोजना इंटीग्रेटेड टाउनशिप के अन्तर्गत कुछ भाग का निर्माण कार्य प्रगति पर पाया गया। कार्यालय अभिलेखानुसार मै0 एस0एम0वी0 एजेन्सीज प्रा0लि0, इंटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स द्वारा उक्त विकसित आवासीय परियोजनाओं के सम्यन्ध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों के अन्तर्गत राज्य बोर्ड से सहमति जल/वायु प्राप्त नहीं की गयी है। परियोजना विकासकर्ता मै0 एस0एम0वी0 एजेन्सीज प्रा0लि0, इंटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स को क्षेत्रीय कार्यालय के पत्र दिनांक-23.05.2025 द्वारा नोटिस प्रेषित किया गया जिसका प्रतिउत्तर अप्राप्त है। उक्त परिप्रेक्ष्य में क्षेत्रीय अधिकारी, गाजियाबाद द्वारा परियोजना मै0 एस0एम0वी0 एजेन्सीज प्रा0लि0, इंटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स, एन0एच0-24, नियर ग्राम-शाहपुर, बम्हेटा, गाजियाबाद के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गार्ड्रिलाइन के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के सुसंगत प्रावधानों के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, गाजियाबाद की आख्या व संस्तुति के अनुक्रम में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन परियोजना मै0 एस0एम0वी0 एजेन्सीज प्रा0लि0, इंटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स, एन0एच0-24, नियर ग्राम-शाहपुर, बम्हेटा, गाजियाबाद के विरुद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न परियोजना मै0 एस0एम0वी0 एजेन्सीज प्रा0लि0, इंटीग्रेटेड टाउनशिप जयपुरिया सनराइज ग्रीन्स, एन0एच0-24, नियर ग्राम-शाहपुर, बम्हेटा, गाजियाबाद के संचालन हेतु उत्तरदायी व्यक्तियों के विरुद्ध अभियोजनात्मक कार्यवाही प्रारम्भ कर दी जाए?

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में परियोजना के विरुद्ध नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी की अनुमति से जारी।

Digitally signed by  
ANAND KUMAR ANAND  
Date: 04-08-2025  
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( ए0के0 आनन्द )  
पर्यावरण अभियन्ता, प्रभारी वृत्त-1

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

पर्यावरण अभियन्ता, प्रभारी वृत्त-1